

(xiv) DIFFICULTIES FACED BY PASSENGERS AT NEW DELHI AND OLD DELHI RAILWAY STATIONS DUE TO SEARCHES BY POLICE.

SHRI BHIKU RAM JAIN (Chandni Chowk) : For the past few days there had been complaints from passengers that they were being subjected to indiscriminate searches by the Police both at the New Delhi Station and the Old Delhi Railway Station. The searches were being conducted more to harass the passengers than for any bonafide reason to track criminals. There had been cases where passengers who had to change trains at the Old Delhi Station missed their trains because they were subjected to a long search of their baggage.

Another difficulty being experienced by the passengers at the Old Delhi Railway Station was that persons coming by cycle-rickshaws were stopped at the outer gate itself and they had to pay exorbitant charges to the coolies for their luggage. The passengers had also to walk a distance of nearly 200 yards to purchase their tickets. It might be mentioned that other vehicles i.e. private cars, taxis and auto-rickshaws are permitted inside. This discrimination should therefore be stopped so that no hardship is caused to passengers coming by cycle-rickshaws.

13 hrs.

DISCUSSION RE ATROCITIES COMMITTED ON SCHEDULED CASTES AND SCHEDULED TRIBES IN BIHAR AND OTHER PARTS OF THE COUNTRY

MR. DEPUTY-SPEAKER : Now, we will take up the Discussion under Rule 193. The time allotted for this is 3 hours and 30 minutes. Now, Prof. Madhu Dandavate to start the discussion.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Deputy-Speaker, Sir, I rise to raise.....(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : Sir, there is no Cabinet Minister present in the House particularly when such an important subject is taken up for discussion. How long will it go like this ?

SHRI CHANDRAJIT YADAV (Azamgarh) : What is the matter ? Not a single Cabinet Minister is present in the House. (*Interruptions*)

AN HON. MEMBER : The Minister is sitting there.

श्री सूरज भान (अम्बाला) : यह इस लिये है कि वह हरिजन हैं, शेड्यूल्ड कास्ट के मिनिस्टर हैं। यदि हरिजन न होते, तो वह भी न होते।

श्री रामावतार शास्त्री (पटना) : वह भले आदमी हैं, इस लिये बैठे हैं।

श्री अटल बिहारी वाजपेयी : वैसे हरिजनों के लिए इन के दिल में बड़ा दर्द है।

SHRI CHANDRAJIT YADAV : Let one Cabinet Minister come here immediately. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE : You adjourn the House till they come. (*Interruptions*)

SHRI SURAJ BHAN : Instead of waiting for them, you better adjourn the House. (*Interruptions*)

MR. DEPUTY-SPEAKER : It is lunch-hour between 1.00 P.M. and 2.00 P.M. You just wait, they will come here.

श्री राम विलास पासवान (हाजीपुर) : मेरा प्वाइन्ट ऑफ ऑर्डर है। उपाध्यक्ष महोदय, आप जानते हैं अनुसूचित जातियों तथा अनुसूचित जन-जातियों का मामला बहुत ही गम्भीर है। इस की गम्भीरता को ध्यान में रखते हुए आज का सारा कार्यक्रम खत्म करके 12 बजे से साढ़े तीन बजे के बीच में इस को रखा गया है। इतने इम्पोर्टेंट इसू के ऊपर बहस चल रही है और कैबिनेट मिनिस्टर कोई यहाँ पर नहीं है। इसका मतलब यह है कि सरकार इसकी गंभीरता नहीं समझती और जब वह इस विषय की गंभीरता को नहीं समझेगी तो क्या आप एडमिनिस्ट्रेशन से यह आशा रख सकते हैं कि वह इस की गंभीरता को समझेगा। एडमिनिस्ट्रेशन क्या इसको समझेगा जब सरकार अपनी जवाबदेही नहीं समझती और विषय की गंभीरता को नहीं समझती। इसका नतीजा यह होता है कि जब यहाँ पर डिस्कशन होता है, तो दूसरे दिन ही हरिजनों की किलिंग होती है। आज डिस्कशन खत्म हुआ कि दूसरे दिन किलिंग हो जाती है।

—(व्यवधान)...

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : सरकार हरिजनों के प्रति कितनी हमदर्दी रखती है, यह इसको बतलाता है। आप 10 मिनट के लिए हाऊस एड्जोर्न कर दीजिए।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHARRANJAN LASKAR) : Sir, I think Shri Zail Singh will be coming within a very short time. In the meantime they can start.

PROF. MADHU DANDAVATE : Sir, he is not a Cabinet Minister. He cannot say anything regarding the policy matter. He cannot say anything; what is his use?

SHRI CHANDRAJIT YADAV : No Minister seems to be within the precincts of the Parliament House.

SHRI ATAL BIHARI VAJPAYEE : In the absence of the Minister we should bring in adjournment motion.

SHRI RAM VILAS PASWAN : Sir, Shri Laskar is only a State Minister.

MR. DEPUTY-SPEAKER : This discussion under Rule 193 is a very important discussion. I am of the opinion that the Cabinet Minister must be present. In the meantime you continue. I have directed to call the Minister.

SHRI RAMAVTAR SHASTRI : Sir, Home Minister is competent to say or do anything.

MR. DEPUTY-SPEAKER : Shri Jagannath Kaushal has come. He is a Cabinet Minister. The Home Minister is also coming. His reasonable suggestion has been accepted by them. Two Cabinet Ministers have come. Now it is all right.

SHRI CHANDRAJIT YADAV : Unless we raise these points, the Minister will not know.

श्री राम विलास पासवान : हरिजनों का मामला था, इसलिए आप लेट आए हैं।

....(व्यवधान)....

बैकवर्ड क्लासेज कमीशन की रिपोर्ट के समय नहीं आए थे, तो हरिजनों वाले इस मामले में तो समय पर पहुँच जाते।

....(व्यवधान)....

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : हम ने विषय को इतना गंभीर समझा, इसलिए ही सरकारी समय दिया है।

श्री रामावतार शास्त्री : शोषितों के मामले में यह सरकार, लापरवाह है और शोषण करने वालों के साथ है।

....(व्यवधान)....

SHRI RAM VILAS PASWAN :
Sir, you see what is the percentage.

PROF. MADHU DANDAVATE (Rajapur) : Mr. Deputy-Speaker, Sir, I am thankful to the three Cabinet Ministers to have shown us small mercy of remaining present in the House at the request from the Opposition Members that at least one Cabinet Minister should be present ; and I am happy that three of them have come. When they come, they don't come singly. Three of them have come. I am very happy about it.

Sir, I rise to raise the discussion on a very important subject which is a subject matter of great importance to our country. The atrocities on Harijans and Adivasis have been increasing in different parts of the country and the steps to be taken to see that such atrocities can be prevented in the future.

In our Indian society which always oscillates between caste and economic class, the roots of these disturbances and atrocities are to be traced in the socio-economic conditions of the country. It is extremely paradoxical that while we elevate cow to the status of our mother, the Harijans and Adivasis—the flesh of our flesh and the blood of our blood—are treated as dumb animals, subjected to atrocities and unspeakable indignities. It is only with the pressure of a powerful public opinion and the rousing of the conscience of the nation that it will be possible for us to see that such atrocities in the country are avoided in the future.

To-day's discussion under rule 193 is intended to give utterance to the choked-up and suppressed voice of the nation and to the conscience of the nation, so that in this House it becomes the voice, not of a single party or group but it really reflects and echoes the suppressed voice of the nation which will like itself to be heard in the House and which will like to be asserted in this House.

Let me explicitly make it clear at the very outset : as far as the protection of weaker sections like Harijans and Adivasis are concerned, in this land of Buddha and Gandhi, it is a moral commitment of the nation ; and it is a constitutional obligation.

Very often we the members of the Opposition raise this question of atrocities perpetrated against Harijans and Adivasis....

SHRI M. RAM GOPAL RED-
DEY (Nizamabad) : You should say 'including the ruling party members'.

PROF. MADHU DANDAVATE :
Sir, I said it in the beginning. If his capacity to hear is limited, I cannot help it. I have said it; he did not listen. I have said. If he is incapable of understanding noble sentiments, what can I do ? I said it is not the voice of a particular party or group, but it is the voice of the nation echoed and re-echoed.

When we raise the question, sometimes from the Chair also the question is posed : "Is it not a law and order problem" ? I am very happy that the speaker has not taken this narrow and restricted viewpoint; but there is a constitutional basis for that. As far as the protection of weaker sections like Harijans and Adivasis are concerned, it is not by mercy that we are demanding a discussion; but it is as of right that we are having this discussion. When I say this, I am saying it not

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only on behalf of my party and the Opposition, but on behalf of all the Members of this House, because there is the backing of a constitutional provision.

When the question is raised viz. whether the protection of Harijans and Adivasis is a State subject, or whether it is a Central subject, I want to start the discussion by quoting important provisions of the Constitution, because once and for all in this House that issue must be settled. Article 46 of the Constitution is extremely clear. I will read it :

“The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.”

“State”, in this particular Article of the Constitution, has to be interpreted in terms of Article 36 of the Constitution. I am deliberately raising this point, so that in the future when any Member of the House, from this side or that side, raises the question of atrocities against Harijans, the question of jurisdiction, i.e. whether it relates to States or Centre, should never be raised. In this Article 46, the words “The State”, to which a reference has been made, are to be read in the context of Article 36 of the Constitution. Article 36 of the Constitution says :

“In this Part, unless the context otherwise requires “the State” has the same meaning as in Part III”

And in Part III on Fundamental Rights, Article 12 says :

“In this Part, unless the context otherwise requires “the State” includes the Government and Parliament of India....”

etc. I will read it again. It says :

“In this Part, unless the context otherwise requires, “the State” includes the Government and Parliament of India...”

etc. I will draw the attention of this House further to Articles 256 and 257 of the constitution. Article 256 of the Constitution gives the obligation of States and the Union and Article 257 refers to the control of the Union over States in certain cases; and these cases do include protection of the minorities, protection of the SC, protection of the Adivasis; and therefore, it is on the basis of constitutional obligation, far from the moral commitment of this nation, that we demand that the rights and privileges and the safety and security of the Harijans and Adivasis in the country have to be safeguarded and protected. When I am raising the question of the atrocities on Harijans and Adivasis, let us try to understand what exactly the dimension of the problem is. So, I will not rely on some unreliable figures. Fortunately, the Minister of State for Home Affairs is present in the House. He was kind enough to give a written reply in the other House on the 25th February, 1982 to a question of murder committed in which the Harijans and Adivasis were the victims of the crimes that were perpetrated against the Harijans. The Minister of State, who is present in the House, in his written reply on the 25th February, 1982, gave very relevant statistics. He indicated what was the position of murder on Harijans in the country. The Hon. Minister of State informed the other House that in 1980, 496 Harijans were murdered; in 1981, 464 Harijans were murdered; and the total killing of the Harijans in 1980-81 comes to 960. What about the precious lives of the Harijans and crimes against atrocities? It is a shame for us also because, whether we belong to the opposition or to

the Ruling Party, we failed to protect the lives of the Harijans. I consider it a shame not only for the Government but every citizen of this country who swear by the ideals of Buddha and Gandhiji; for all of them, it is a matter of shame. Therefore, I hang on my head with shame. What is the picture of crimes committed against Harijans in the country? Again the same Minister of State has given a written reply. From 1980-82, crimes against Harijans which include murders, rapes on women and tortures of the Harijans, that number turns to be 26748 in 1980-81. And what is the position in one particular State like Uttar Pradesh? In 1980, the crimes against Harijans were 236; in 1981, they were 214; and the total crimes in 1980-81 in Uttar Pradesh alone is 450. This is what is happening.

The regime may come and the regime may go, but we find that the picture of atrocities continues to be horrible. If we have the blood of Narainpur and Belchi on our hand, the new regime has the stains on Pipra, Deoli, Sadhupur, Kastara Village in Durg District of Madhya Pradesh and also recently in Gaya District where the landless labourers have been killed. Apportioning of blames may satisfy us politically, but it is not going to help the Harijans or the Adivasis. And therefore, we, as a House, we as a totality of this Parliamentary institution must be able to devise ways and means so that in future this dark history of the past will be ended and the brighter future will be ensured for Harijans and Adivasis in the country.

What are the socio-economic difficulties of the Harijans and the Adivasis in the country? Most of the Harijans, according to the national survey, happen to be the agricultural labourers; and those who do not happen to be agricultural labourers, who, are these Harijans. Others depend on share cropping, small

and marginal farmers, fishing and low income occupations like weaving and tanning. Most of the Harijans, according to the national survey, are below the poverty line. The national survey on the state of bonded labour indicates—this again makes me to hang down my head in shame—that 66 per cent of the bonded labour in the country consist of Harijans. That explains the socio-economic picture of the Harijans in the country. It is one community and one caste where we can say that the socially oppressed caste and economically exploited class are co-terminus. Therefore, the problems of Harijans are socio-economic problems. There is a social perspective, there is a social angle and there is an economic angle. And only when they are blended together, we will be able to ensure the safety and security of the Harijans in the country.

The conscious sections among the Harijans—thanks to leaders like Dr. B. R. Ambedkar and the Father of the Nation, Mahatma Gandhi—have created a new wave among the Harijans. Dr. Ambedkar told Harijans: Do not ask for small mercies from the caste ridden society; ask for something by way of your rights and privileges. Do not live on patronage and doles; live on your rights and privileges in the country. That was the message late Dr. B. R. Ambedkar, the farmer of the Constitution of the country, has given to the Harijans. It is in this perspective that when the Government undertakes new schemes for the re-distribution of land to the Adivasis and Harijans, there are vested interests in the country, who are disturbed by that. If the schemes of re-distribution of land benefit the landless labour and the landless peasants among the Harijans and the land is already distributed to them, the vested interests, their hench-men and their goondas with arms in their hands, try to trouble the Harijans.

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This is the cause of their socio-economic problems. You will find that in a number of places Harijans are killed, womenfolk are molested and actually their houses are burnt. It happened in Pipra. When there was the President's rule I went to Pipra village where actual killings of the Harijans took place and they were burnt alive. I asked some of the family members of the Harijans : Is there any political orientation ; is there any election politics ? They gave the reply : There is no question of election politics at all because after 1952 we did not go to the polls. Others have told us, you need not go and you dare not go ; the arrangements have already been made. They were not making allegations against any political party. But they say that this is the terrorised atmosphere that existed in Pipra and, therefore, the question of politics does not come, the question of voting does not come. Those villages told me that only in 1952 they had voted. After that, in free India, they have never gone for voting. That is the experience.

As far as agricultural labour is concerned, they are socially and economically boycotted. I know in Maharashtra that in one of the villages when the agricultural labour belonging to the Harijan community insisted that they must get the minimum wage, the dominant community, the land-owners community in that area decided : All right, they may ask the minimum wage today, but they have to live in the society, in the village and if we socially boycott them and boycott them from our land—so economic boycott and social boycott—they will not be able to live here at all. That is how they tried to boycott socially and economically those sections of the Harijans.

In Bihar, instances of rape of women by brick kiln owners have taken place. I myself have gone to Bihar and studied the situation. I met the brick kiln workers. They

said : When our women-folk go to work as labourer in some of the brick kilns, the brick kiln owners rape them, refuse to give them the minimum wage and sometimes, even an ordinary wage. One Harijan with tears in his eyes told me : Sometimes, our woman-folk return without wages but with an unwanted child. That is how, he described the state of affairs of the women-folk. In society, Harijans are one category which is socially oppressed and economically exploited. And, therefore, the question of other castes and the question of Scheduled Castes cannot be put on par.

As far as the advanced castes and communities are concerned, there are elite sections, there are affluent sections and there are downtrodden sections, but this is one community and category of Harijans in which social status, that is, caste and their economic class, are completely co-terminus, and therefore, social exploitation and economic exploitation is the root cause of all the disparities in their life, that is the root cause of injustice in their life and therefore, that has to be removed.

Sir, how do you prevent the atrocities in the future ? I would urge upon the Government that on the floor of the House in various Committees, in the Consultative Committee of the Ministry of Home Affairs and in the Committee for the Welfare of Scheduled Castes and Scheduled Tribes, this problem has been repeatedly raised. Constructive solutions have been offered and this problem must be effectively tackled once for all.

Sir, very often emotionally surcharged people make the proposition : You give arms to the Harijans and they will be protected. Sir, I was

at Deoli after the massacre, I had gone to Sadhupur after the massacre, I had gone to Pipra after the massacre and when I talked to the members of the Harijan families and just asked them — we make certain academic propositions and suggestions in Parliament, but I wanted to know from the family members of the Harijans : If you are supplied the arms, will you be able to protect yourself ? And one ignorant Harijan gave me a reply at Sadhupur. He said : 'Sir, how many arms can you provide us ? How many arms the Government can give us ? The rich landlords who are living in affluence are able to bring arms which will be far more than the arms that will be available to us through friends like you and through the Government and therefore, there will be no marching of arms at all.' It is something like the Big Power having the atom bomb and the other powers trying to fight with ordinary rifles and pistols. That is the position today. These Harijans told me like this. You may accept that or not, you can weigh that issue, you can have your own assessment, you can take the expert advice, but those ignorant Harijans told me that 'instead of giving us arms, disarm those landlords and anti-social elements in our area who are the henchmen of the landlords and if you are able to rob them of all the arms and disarm them completely, I think that will be a greater protection to us rather than distributing paltry arms in the country. I do not know whether that logic is relevant. The Government should examine it. I suggested in the meeting of the Consultative Committee of the Ministry of Home Affairs that they should go in depth into this problem and try to find out what is the approach of arms that has to be adopted.

Sir, as far as the vulnerable areas are concerned, and as far as the vulnerable sections are concerned, the Committee for the Welfare of Scheduled Castes and

Scheduled Tribes has suggested that we should try to modernise those police stations which are in areas in which there is a large density of the Harijan population. Further, it has been suggested that when the disturbances take place, the killings of the Harijans take place, very often we find that the policeman himself is suffered from the aberrations of casteism, he cannot be a protective shield for the Harijans and Adivasis. You cannot blame them because whatever is there in the society will actually percolate into the police force. If there is casteism in the society, it will percolate in the police force and sometimes we have policemen in uniform, but sometimes they act as criminals in uniform. They are also infested with the elements of casteism and such policemen who are infested with the element of casteism, if they are asked to look after the security and safety of the Harijans, there is no protection, security and safety for the Harijans at all. Therefore, the Committee for the Welfare of Scheduled Castes and Scheduled Tribes that has demanded that those vulnerable areas which are vulnerable for attacks on Harijans and Adivasis, when you put the police force in certain areas like that, 50 per cent of the police force in those vulnerable areas should consist of Harijans. That is the concrete suggestion that has not been made by any individual leader, that has not been made by any political party; that is the suggestion that has been made by the Committee for the Welfare of Scheduled Castes and Scheduled Tribes and I hope that that particular aspect will be taken note of. Which way the security of Harijans, is the problem ? One of the suggestions that has been made by the Committee for the Welfare of the Scheduled Castes and Scheduled Tribes is that atrocities on the Harijans are linked up with the land reforms. Those areas and those regions where the land reform has been expedited, the land relations have been revolutionalised, the land

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relations have been radicalised, you find that the tiller of the soil is able to get a piece of land, he is able to have some sort of sign that he is able to live in better way and in a sense of security. Land reform should be expedited. Wherever the land reforms are lacking, you will find that casteism is taken advantage of by the landlords in the area in the garb of casteism and there they try to destroy safety and security of the harijans. Therefore, the land reforms have to be expedited.

In the midst of the present political climate by instrument of politics alone, by the instrument of administrative measures alone, by the propaganda of the political parties alone, it will not be possible for us to destroy these aberrations and distortions created by casteism. If men like Raja Ram Mohan Roy had initiated a certain reform movement in the social field, wherever they operated, they created a new climate. New values were formed. The life was actually infested with new values. Therefore, wherever there is an induction of new values through social reform movement, even social outlook of the people can be changed. Therefore, do not rely on merely administrative machinery, do not rely merely on the opposition parties, do not rely merely on the ruling party. I think educative and reforms task has to be undertaken by the social reformers. Therefore, the House as a whole must make an earnest appeal to the social reformers of the country that it is not by the mere magic wand of politics and economic reform that we will be able to bring about complete transformation of man. It is in the minds of man that aberrations and distortions of casteism are created. Therefore, it is in the minds of men that ideals of equality and justice are to be defended, and therefore, it is this task, reformative task of social reform, has to be undertaken and I hope that the House will appeal to the social reformers in the country to

take greater strides in the reform movement so that the entire attitude of society can be totally changed.

There is one more phenomenon that is taking place particularly in places like Madhya Pradesh, Uttar Pradesh and Bihar. Recently, we have been hearing about encounters. We hear that such an encounter of police with dacoits has taken place and as a result of that so many number of dacoits have been killed. One does not know who are the dacoits, who are the genuine dacoits? My friends in Uttar Pradesh and Bihar have told me those who have seen those who have been killed, they have been telling me that there have been fake encounters of the police with so-called dacoits in Uttar Pradesh, Bihar and in Madhya Pradesh and sometimes the police in order to hide their real intentions engineer fake encounters and in the fake encounters a number of adivasis and harijans are there. I think proper note must be taken by the Home Minister while a serious allegation has been made by some of the news-paper editors. In the editorial column they have written that some encounters of the police with the so-called dacoits are fake encounters and harijans and adivasis are being killed. If they are being liquidated and eliminated under the garb of encounters of the police with the dacoits, they must study this problem in depth and try to see whether better security can be offered to them.

As far as the efforts to prevent atrocities are concerned the trade unions can play the role. In brick kilns bonded labourers are there. As I said 66% of the bonded labour happen to be harijans according to the National Survey. The Government must secure the co-operation of all the Central Trade Unions Organisations of the country, no matter whether it is affiliated to the INTUC, whether it is affiliated to CTU, whether it is affiliated to BIMS, Hind Mazdoor Sabha, no matter whatever be the political

affiliation and orientation of the Central Trade Union Organisation.

I am sure, on this particular point, if we are able to stand shoulder to shoulder, if we are able to secure the cooperation, the instinctive co-operation of Central Trade Unions in the country, the problem of bonded labour can be solved to some extent and solving the problem of bonded labour means the solving the problem of Harijans, at 66 per cent of the bonded labour happens to be Harijans and therefore, their problems can be solved indirectly.

Kisan organisations are found to ensure that the fruits of land reforms in the country directly go to those who are concerned—the Harijans, the Adivasis and the landless labourers. Therefore, the organisations of Kisans must offer their full cooperation. But if the Government makes concerted effort, probably that might be possible.

There is one more aspect which is very important. Large number of women organisations are functioning in the country. If you look at the problems and atrocities against women—I do not want to inject any element of casteism. But it is a fact wherever atrocities against women take place, wherever rapes take place, wherever molestation takes place especially in the working classes areas and in the villages, they are not well reported. If one person from the affluent class is attacked—whether he or she happens to be male or female—then all the Press is full of all the information. When the matter goes on record, there will be headlines in the newspapers. But if a landless labour is killed and his wife is molested and somewhere thrown in the crops, nobody knows. It is the experience of some of my colleagues who are working in the villages. When actually they try to record their complaint in the police station, by the pressure of vested interests in the society, an effort is made to see

that even the F.I.R. is not allowed to be registered. Very often, the molestation and rapes of the working classes and working women of peasants, Adivasis and Harijans go unnoticed. Therefore, I hope the Government, will take full cooperation of the women's organisations in the country so that with the cooperation of Kisan organisations, cooperation of voluntary organisations, cooperation of the reform movement leaders and also with the cooperation of the women's organisations, it will be possible for us to create a new atmosphere in the country. Only when such a new atmosphere is created in the country probably, we will be able to deliver the goods.

We have to face the problem in a united manner. Sir, there are series of our social and economic activities where there can be total area of agreement. Whatever Party you may belong, nobody would like the Harijans to be destroyed, nobody would like the landless labourers to be destroyed. And, therefore, this is one point on which the entire House can totally agree.

Therefore, I would say that in Amritsar when secularism was on fire, the entire House expressed its opinion in a united manner. In the case of Harijan atrocities, Crucified Gandhiji is on fire. If we were not able to save the life of Mahatma Gandhi, through our action regarding the Harijans, let us see to it that at least the soul of Gandhiji is saved. This is all I will appeal to the House.

MR. DEPUTY-SPEAKER : We have got to take up Private Members' business also. Therefore, I would request all the Hon. Members to be strict to their time, as every body wants to participate.

श्री चन्द्रपाल शैलानी (हाथरस) :
उपाध्यक्ष महोदय माननीय गृह मंत्री जी को
ग्रामों में थोड़ा सा विलम्ब हुआ तो हमारे
बिरोध पक्ष के लोग बड़े बेचैन हुए और उन

[श्री चन्द्रपाल शैलानी]

में बड़ी खलबली हुई। उनको शायद यह मालूम नहीं कि जब शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज के लोगों पर जुल्म होता है, अत्याचार होता है तो वहां सबसे पहले ज्ञानी जी जाते हैं और श्रीमती इन्दिरा गांधी जी जाती हैं। ये जाते भी हैं तो बहुत विलम्ब के बाद और घड़ियाली आंसू बहाने जाते हैं ..(व्यवधान) ..

श्री एम० राम गोपाल रेड्डी : शैलानी जी उन बातों में मत जाइए।

श्री चन्द्रपाल शैलानी : मैं उस कंट्रोवर्सी में नहीं जाना चाहता। लेकिन आज इस सदन में एक बहुत ही महत्वपूर्ण विषय पर चर्चा हो रही है। पिछले सत्र में(व्यवधान)....

MR. DEPUTY-SPEAKER : I would request all the Hon. Members not to inject politics in this discussion. I was very much satisfied with the speech of Prof. Madhu Dandavate.

SHRI M. RAM GOPAL REDDY : We are also satisfied with the speech of Prof. Madhu Dandavate.

इसी सदन में पिछले सत्र के आखिरी दिन 24 दिसम्बर, 1981 को देहली काण्ड पर बहस हुई थी और आज भी, यह विचार करने की बात है कि बजट सेशन के आखिरी दिन अनुसूचित जातियों के ऊपर होने वाले अत्याचारों पर इस सदन में चर्चा हो रही है।

आजादी के 35 सालों के बाद भी इस देश में अछूत और दलित कहे जाने वाले लोगों पर अमानुषिक अत्याचार हो रहे हैं। लोग उनकी जान व माल से खेलें, उनकी इज्जत को लूटें, उनका कत्लेआम करें, इसको मैं समझता हूँ सभी लोगों को—वे

किसी भी धर्म अथवा किसी भी पार्टी के हों—घोर निन्दा करनी चाहिए, कड़े से कड़े शब्दों में इसकी भर्त्सना करनी चाहिए। यह सभी के लिए शर्म की बात है कि आज भी आजाद देश में इस तरह के काण्ड हो रहे हैं। चाहे वेलची हो, जमशेदपुर हो, पारसवीधा हो, नारायनपुर हो, कंजावला हो, कफाल्टा हो, पिपरा हो, साढ़पुर हो या गया हो—कहीं भी अगर शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज पर अत्याचार होते हैं तो सरकार को उसे गम्भीरता के साथ लेना चाहिए।

शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज पर अत्याचार होने के कुछ मौलिक कारण हैं। सबसे पहली बात तो यह है कि सदियों से समाज में इन लोगों पर अत्याचार होते आ रहे हैं। यह समाज जिसपर अत्याचार किए जाते हैं उससे अधिक गरीब कोई और नहीं है। इसलिए इनका सबसे बड़ा अभिशाप इनकी गरीबी ही है। यही कौमं भूमिहीन सी हैं इसलिए सबल वर्ग के लोग, जमींदार लोग और बड़े-बड़े किसान और सामन्त इन कमजोर लोगों पर जुल्म करते हैं। इन पर होने वाले अत्याचारों का एक कारण इस देश की वर्ग व्यवस्था और जाति प्रथा भी है। खास तौर से हमारा हिन्दू समाज चार वर्गों में विभक्त है। शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्ज के लोग चौथे वर्ग में आते हैं जिनको शूद्र कहा जाता है। शूद्रों का काम बाकी समाज की सेवा करना माना गया है।

जब हमारा देश आजाद हुआ तो देश के सबसे पहले प्रधान मंत्री पं० जवाहर लाल नेहरू बने। महात्मा गांधी ने अछूतों के लिए अपना जीवन कुरबान कर दिया। जब अछूतों के लिए रिजर्वेशन की सुविधा प्रदान की गई, शिक्षा में तथा नौकरियों में, तो उनमें एक चेतना जागृत हुई और समझदारी

की भावना आई। लेकिन जो रूढ़िवादी जातिवाद में विश्वास करते हैं, सामन्तवाद में विश्वास करते हैं उनको इन लोगों का आगे बढ़ना बहुत अखरा। इसीलिए मैं समझता हूँ शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्ज में जो जागृति आ रही है—शिक्षा के क्षेत्र में तथा अन्य क्षेत्रों में—उसको रूढ़िवादी लोग बर्दाश्त नहीं कर पाते हैं।

आज भी गांवों में जो शैड्यूल्ड कास्ट के लोग हैं उनसे बेगार ली जाती है और उसके बदले में पैसा नहीं दिया जाता है जिसके कारण भगड़ा होता है। मूल कारण यही है कि गांवों में इन लोगों से बेगार कराई जाती है और उसके बदले में पैसा नहीं दिया जाता है जिससे भगड़ा पैदा होता है।

यह लोग अच्छी-अच्छी नौकरियों में जाते हैं, अच्छे कपड़े पहनते हैं तो वह भी इन सामन्तवादी लोगों को अच्छा नहीं लगता है और इस कारण भी इन लोगों पर जुल्म और अत्याचार होते हैं।

मुझे माफ किया जाए यह कहने के लिए कि 15 अगस्त, 1947 से लेकर मार्च, 1977 तक कांग्रेस के रेजीम में अछूतों के सामूहिक कत्ल की अगर एक भी घटना घटी हो तो विपक्ष के साथी बता दें, जो भी दण्ड वे देंगे मैं उसका भागीदार हूँगा।

श्रीभन्—

श्री सूरज भान (अम्बाला) : तमिल-नाडू में 35 हरिजनों को जिन्दा जलाया गया था। यह कांग्रेस राज में हुआ था। आप पूछ रहे हैं, इस लिये बतला रहा हूँ।

श्री चन्द्रपाल शैलानी : आप धीरज रखिये—(ध्वजध्वान) ...

यह वक्त की बात थी कि मार्च, 1977 में इस देश की सत्ता ऐसे लोगों के हाथ में आ गई जो छत-छात में विश्वास करते थे, ऊंच-नीच में विश्वास करते थे, सामन्तवाद में विश्वास करते थे और उसी शासन में बेलछी, नारायणपुर, पिपरा, विश्रामपुर की घटनायें हुईं, बल्कि अछूतों का सामूहिक कत्लेआम शुरू हुआ। इस लिये हुआ कि जो लोग जरायम-पेशा थे, जो लोग गरीबों को आगे बढ़ते नहीं देख सकते थे, जो उन को ऊंचा उठता हुआ नहीं देखना चाहते थे, उन्होंने समझा कि जब सूबे में और दिल्ली की गद्दी पर हमारे हिमायती बैठे हुए हैं, तो उन्होंने इन का कत्लेआम करने में कोई कमी नहीं छोड़ी।

MR. DEPUTY-SPEAKER : As far as I know, no Harijans or Adivasis of one party killed the Harijans or Adivasis of another party. Therefore, don't bring in politics.

श्री चन्द्रपाल शैलानी : मेरे कहने का तात्पर्य यह है ...

MR. DEPUTY-SPEAKER : One caste people have done something against another caste people. Please don't bring in politics here. Otherwise, this discussion will lose all its importance.

श्री चन्द्रपाल शैलानी : हरिजनों का यह सामूहिक हत्या काण्ड कब से शुरू हुआ— मैं आपके माध्यम से, इस सम्माननीय सदन के माध्यम से देश की जनता को बताना चाहता हूँ। मार्च, 1977 से पहले इस तरह की एक भी घटना नहीं हुई...

श्री सूरज भान : 1968 में हुई।

श्री चन्द्रपाल शैलानी : लेकिन 1977 से इन घटनाओं की एक कड़ी बंधी चली आ रही है जो आज भी कायम है। इस लिए

[श्री चन्द्रपाल शैलानी]

मेरा निवेदन है—वह चाहे बेलछी हो, चाहे नारायणपुर हो, चाहे पिपरा हो, देवली हो, साढ़ूपुर हो या गया हो, कोई भी हो यहां पर इस तरह की घटनाओं की निन्दा करनी चाहिए।

मैं माननीय दण्डवते जी को धन्यवाद देता हूं, उन्होंने एक बहुत ही उम्दा तकरीर की है, असली तथ्यों को देश के सामने रखा है। मैं उनकी बात से सहमत होते हुए सरकार से निवेदन करना चाहता हूं कि इन घटनाओं के पीछे जो मौलिक कारण हैं हमें उनकी गहराई में जाना चाहिए और जब भी इस किस्म के जुल्म और अत्याचार हों उन को दूर करने के लिए कुछ ठोस उपाय सोचने चाहियें। मैं अपने सम्माननीय दोस्तों से, जो उधर बैठे हुए हैं, निवेदन करना चाहता हूं—जब बेलछी का हत्याकाण्ड हुआ तो श्रीमती इन्दिरा गांधी वहां पर गई थीं। नारायणपुर का हत्याकाण्ड हुआ तो श्रीमती इन्दिरा गांधी वहां पर गई थीं, लेकिन जिन लोगों के हाथों में उस वक्त देश का शासन था, उनके प्रधान मंत्री, गृह मंत्री और मुख्य मंत्री, एक भी मौके पर नहीं गया और न उनके लिए कोई ठोस कदम उठाये गये। जो-जो मुकदमे चले उनके फैसले तीन-तीन और चार-चार साल में हुए, लेकिन जब हमारा जमाना आया तो 11 या 12 महीनों के अन्दर फैसला हो गया।

इस लिए मेरा निवेदन है कि यह बहुत ही गम्भीर मसला है। इन लोगों की मंशा इस लिए पूरी नहीं हो सकती, क्योंकि आप भी जानते हैं और यह सारा सदन अच्छी तरह से जानता है कि आज इस विषय पर चर्चा क्यों हो रही है, उसके कुछ कारण हैं। लेकिन जिस बात को ध्यान में रख कर और जिस इरादे से इस सदन में यह चर्चा कराई

गई है, मैं आपको विश्वास दिलाता हूं, मेरे विपक्षी साथियों का वह इरादा पूरा नहीं होगा, क्योंकि इस देश का शोषित-संवहारा वर्ग शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स वर्ग कल भी मानता था, आज भी मानता है और कल भी मानेगा कि उन की एकमात्र नेता श्रीमती इन्दिरा गांधी हैं और श्रीमती इन्दिरा गांधी तथा उनकी पार्टी ने शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के आर्थिक तथा सामाजिक उत्थान के लिये, उनकी स्थिति को सुधारने के लिये जो नया 20 सूत्री कार्यक्रम तैयार किया है उनमें अधिक से अधिक शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स के लोगों को राहत पहुंचाने का प्राविजन है।

मैं दो मिनट में अपनी बात समाप्त कर दूंगा। मेरा आपसे निवेदन है कि कांग्रेस सरकार के जो कार्यक्रम है, हमारी नेता श्रीमती इन्दिरा गांधी के जो कार्यक्रम है, उनसे दहशत खा कर कुछ लोग इस देश में इस तरह का माहौल पैदा करना चाहते हैं। एक तरफ तो यह कहा जाता है कि इसको पार्टी पालिटिक्स से दूर रखा जाए और दूसरी तरफ वे ऐसी बातें कहते हैं। मैं भी कहता हूं कि इसको राजनीति से दूर रखा जाए और राजनीति को छोड़ कर इस पर मानवता के दृष्टिकोण से विचार किया जाए लेकिन कुछ पार्टी के नेता इसका राजनीतिक फायदा उठाने के लिए देवली से साढ़ूपुर की यात्रा करते हैं। उसमें ऐसी पार्टियों के नेता थे, ऐसे लोग थे, जिनका अछूतों से, दलितों से और शोषितों से बिल्कुल संबंध नहीं है। उनकी पार्टी का कभी संबंध उनसे नहीं था और इनकी पार्टी के लोग ही उनके कत्ले-आम के जिम्मेवार हैं। उन्होंने उन पर जुल्म ढाये, उनकी फसल काट ली, उनके मवेशियों को चरने नहीं दिया, चारपाई पर

उन लोगों को बैठने नहीं दिया और उनकी बारातों को चढ़ने नहीं दिया। इस तरह के लोग उनके लिए घड़ियाबू आंसू बहायें, तो मेरे जैसे शोषित समाज के आदमी जिसने एक शोषित मां की कोख से जन्म लिया, को बड़ा ताज्जुब और अफसोस होता है। मैं इस पर और ज्यादा नहीं कहना चाहता।

मैं दो तीन सुझाव देकर अपनी बात को समाप्त करूंगा। माननीय गृह मंत्री जी यहां पर मौजूद हैं। मेरा उनसे निवेदन है कि यह एक समस्या ऐसी है, जिसका हल ढूंढना चाहिए। देवली पर जब चर्चा हुई थी, उस वक्त भी मैंने निवेदन किया था कि इस देश में शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स पर होने वाले अत्याचार एक अहम समस्या है और इसके लिए उनको स्थायी हल ढूंढना चाहिए और इसका स्थायी हल तभी हो सकता है जबकि सबसे पहले उनकी गरीबी को दूर किया जाए और उनकी गरीबी तभी दूर हो सकती है जब सरकार उसमें दिलचस्पी ले। आज तक जितना रिजर्वेशन उनके लिए तय हुआ है, वह अभी तक पूरा नहीं हो पाया। मेरा आप के माध्यम से गृह मंत्री जी से अनुरोध है कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोगों के रिजर्वेशन को शीघ्र से शीघ्र पूरा किया जाए और सब से बड़ी मुसीबत अछूतों के सामने यह है कि वे भूमिहीन हैं। कांग्रेस शासन में जो भूमि उन को आवंटित की गई थी जब कांग्रेस का शासन 1977 में नहीं रहा, तो उस भूमि पर उन का कब्जा नहीं होने दिया गया क्योंकि उस में जमींदार, सामंतवादी और बड़े-बड़े लोगों का हाथ था और वही लोग आज भी ऐसा नहीं होने दे रहे हैं।

माननीय मधु दंडवते जी ने जो यह सुझाव दिया कि पी० ए० सी० में और पुलिस में उन को 50 परसेन्ट लिया जाना चाहिए, मैं इस से पूरी तरह से सहमत हूँ। शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लोग वहां होंगे तो उन पर जुल्म व अत्याचार अगर होंगे भी, तो उन पर तत्काल काबू पाया जा सकता है। हमारे समय में जहां भी इन पर जुल्म व अत्याचार हुए, देवली में जो शर्मनाक कांड हुआ, मैं उत्तर प्रदेश के मुख्य मंत्री की सराहना किए बगैर नहीं रह सकता, श्री विश्वनाथ प्रताप सिंह की सराहना किए बगैर नहीं रह सकता कि वे फौरन मौके पर गए, ज्ञानी जैल सिंह मौके पर गए और श्रीमती इन्दिरा गांधी भी वहां पहुँची और जिन लोगों को उजाड़ा गया था, जिन लोगों का कत्लेआम किया गया था, उनको तुरन्त ही आर्थिक सहायता दी गई और उनको बसाने के लिए मकानों की व्यवस्था की गई। पास ही में लगा हुआ सिकोहाबाद कस्बा है, वहां पर उनके लिए दुकानें बनवा कर उनको दी गई। मैं इनसे पूछना चाहता हूँ कि इनके नेता ने, इनकी पार्टी ने, जितने अछूत मारे गये थे, कमी उनके लिए आस-पास भौंपड़ी डलवाई उनको उजाड़ा जरूर है लेकिन कभी उनके लिए भौंपड़ी नहीं डलवाई। इस लिए मेरा यह निवेदन है कि जो मैंने सुझाव दिए हैं, उन पर सरकार गम्भीरता से विचार करे और आगे इस देश में इस तरह की पुनरावृत्ति न हो, अछूतों पर जुल्मों व अत्याचारों की पुनरावृत्ति न हो, इसके लिए ठोस कदम उठाए।

इन शब्दों के साथ मैं अपनी बात समाप्त करते हुए आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का समय दिया।

SHRI SAMAR MUKHERJEE (Howrah) : Mr. Deputy-Speaker. Sir, the phenomenon of atrocities on Harijans has now become a national phenomenon. It is good that now it is getting publicity. The nature of atrocities which are appearing in the press should be seen and studied and we should try to go into the root cause as to why this type of horrible atrocities are taking place when the country is now advancing and the whole world is advancing towards further civilisation. Now, the atrocities which have already gained notoriety have been debated here. I will not mention them—Tripura, Belchi, Narainpur and all that. Very recently, there have been atrocities committed on a big scale particularly in Bihar and U. P. Madhya Pradesh also is coming in the picture. About the Bihar atrocities, I have got here the press report. I have no direct knowledge about them. But the press reports give an account as to how horrible are the atrocities committed. The *Statesman* report says :

“Six agricultural workers, including a woman, were killed and two seriously injured in police firing at Bhatsemari village under Rajnagar police Station in Madhubani district on Saturday night.”

This incident took place on 4th April, 1982. The workers have been killed by police firing ; it is not by landlords. This is to be understood.

Here is another press report about an incident in Madhubani, in Bihar. It says :

“The workers stated to be Naxalites have been agitating for the past few months for enhanced wages. A police force had been posted in the area since January.”

How can the agricultural workers be called Naxalites if they demand a wage increase ? That has to be replied by the Government. What is Naxal politics ? It is the

killing of the landlords, the physical murder. At least we political elements know what is Naxalism, what is extremism. But here the report is that they were agitating for several months for a wage increase. The report says :

“Hours before the firing, the workers set on fire the house of Mr. Parmeshwar Thakur, a landlord and allegedly looted his property”.

This is police version; you must take note of it.

“One person was killed when the police fired several rounds at Jaliawana village under Ram Nagar police station in Singbhum district today to repulse about 200 armed Adivasis who stormed an irrigation project, the Bihar Chief Secretary, Mr. P.T.P. Nayar, said, adds P.II.”

200 Adivasis went to an irrigation on project. Is that Naxalism? No. Because they might have some demands for a wage increase. The police version is that they came with arms and the police had to resort to firing in self-defence.

Only yesterday, I have got a report from *Jugantar* this is in Bengali ; I am giving you the translation regarding an incident in Madhubani. The reporter has met the members of the families of those people who have been killed. The reporter writes about those agricultural labourers. They have reported that they were demonstrating very peacefully in support of their demand for wage increase. But suddenly police started firing.

This is all in Bengali. The meaning is that.....

(Interruptions)

Yesterday's paper '*Jugantar*'.

So, police started firing at random. Then people started fleeing here and

there. The report says that 50 rounds of firing was resorted to by police.

A boy of 18 years, Ramu, his whole body was completely perforated by bullets.

That is all in Bengali.

Now his mother has not got the dead body still.

When the reporter approached the mother, she told him "I have not found the dead body. I want the dead body." But that was not given to her. What happened to Ramu? When police started firing, out of panic, Ramu went up to the top of the tree and police from below had killed him on the tree and shot him down and his body fell down. Then police surrounded him and fired several rounds over his body and his dead body was dragged away by the police.

There is another person Babul Mandal. Immediately after entering the village, the police went to Babul Mandal aged 45 and a stray bullet was fired against him in an effort to kill him, But he was not killed. He was beater over his head. Then he was dragged to the house of Rameshwar Thakur who was a land-owner and a rich peasant.

Then the police went to the son of Babul Mandal whose name was Mahindra. They pulled and dragged him out of his house. They killed him with deadly weapons by beating over his head.

Then there is another person Karisan, a young man of 24 years. He was beaten severely and left uncared for and the whole night, nobody took any medical care of him and the next morning he died.

Now the complaint is that a large number of male population of the village are not traced upto now and

the people there think that they will never be traced.

There is another man Sukhdev Thakur. He is not being traced from the last 7 or 8 months.

All this happened because the landlords of the village tried to teach the villagers a lesson before the villagers raise their demand for wage increase. The landlords were prepared, with the help of the gangsters, to attack the village people.

14 hrs.

What is the version of the police? According to the police, the village people came with weapons and they attacked the police. Police then killed the villagers in self-defence.

After this attack, people went in a demonstration no doubt. But then they were attacked. This is one incident in Madhopur. Very recently, two or three days before, there has been another incident. This happened in Village Bhira. This is the *Statesman* of 28th April. A detailed report has come in the *Patriot*. The *Patriot* copy is also with me, but I do not want to read that. This is from the *Statesman* :

"...the Bhira massacre, yesterday..."

That means, on 26th April.

"...in which landlords' musclemen killed three old women and a 14-years old boy. It was a preplanned attack on landless Harijans..."

This is what the Reporter writes. Here they were killed by landlords and their musclemen, and there, they were killed by the police,

"35 men who committed the crime carried sophisticated fire arms. They set fire to at least four thatched huts. No death or injury was attributed to this arson."

[Shri Samar Mukherjee]

Then the names have been given. The Reporter met one woman and she has given this reply ; I am reading that.

“Weiling women said, ‘Our only crime was that we were demanding higher wages.’”

This was their crime :

“ ‘The Harijans have been getting only one and a half kilograms of rice and 600 gms. of ‘*Sattu*’ as their daily wage.’ The women said that they should have been given at least three and a half kgs. of foodgrains in accordance with the Minimum Wages Act.”

Government has passed the Minimum Wages Act for agricultural labourers and they want this Act to be implemented. That is all. What is the responsibility of the Government here ? Government should force the landlords to implement the Minimum Wages Act. Instead of doing that, the police remained silent and allowed the landlord to bring armed gangsters and kill these Harijan women and young men.

MR. DEPUTY-SPEAKER : Please try to conclude.

SHRI SAMAR MUKHERJEE : Let me make out some main points.

In Madhya Pradesh also, some gruesome murders had taken place on January 26 where 13 Harijans have been killed ; six men and a woman of the Satnami Harijan family were beheaded ; some have been burnt to death because their huts were set on fire.

Though it is said ‘caste conflict’, below the caste conflict, the real conflict is the conflict of economic interests. This is the thing which is coming out day by day in a bigger

way. You must take this into consideration. As Prof. Madhu Dandavate has said, the Harijans are mainly agricultural labourers, they are the poorest sections of the society, economically most downtrodden, Now new consciousness, new awakening, is coming to them. Their very economic life is forcing them to raise the demand for wage-increase. Their demand is most legitimate ; it is that the Minimum Wages Act which the Government has passed should be implemented. Now, these vested interests have taken it as a challenge and everywhere they now want to teach a lesson to these people who are now raising their heads and these demands are being placed by them. So this type of attacks and atrocities are coming in a brutal form. And here the role of the Police and the administration is not in defence of the Harijans or the Scheduled Castes or the agricultural labourers, but they are fully siding with the landlords and the vested interests. So, in these conditions, the administration and the Government has become instruments in the hands of the landlords and the vested interests to suppress and bring about atrocities and tortures over the Harijans. How can you get rid of this situation ? If you want to go deep into it within this framework of this socio-economic system, there is no remedy. I am not so optimistic as Prof. Dandavate that social reformers will bring about a change. The situation in the country is not such where social reformers can play a positive role. They can create a favourable atmosphere. A situation has come where from above if you fail to defend them, then the Harijans ought to be organised and they should be roused in such a way so that they can hit back those who commit these offences including the offences of the administration. For that the biggest possible unity should be built up among the working class, the employees and the democratic masses and they must be taught that a new challenge has come before them. Otherwise, these atrocities cannot

be stopped and when voting comes, because of their backwardness, they are the voting bank of the ruling party now. Now the situation is going to change. That also has to be kept in mind. So you take their votes but your entire administration is helping those who are resorting to these brutal tortures over them. This thing cannot go on indefinitely for a long time. That is why you must have to rethink very seriously that the entire social system must have to be changed.

The primary factor is economic. Unless poverty is removed from the entire society, unless unemployment is removed, unless you are capable of putting a stop to the rise in prices and all the essential commodities are available at cheaper prices to the masses and their jobs are guaranteed, this conflict is spreading everywhere, in factories, in offices and villages. Everywhere this conflict is growing and developing. In some places it takes place in the form of caste struggle and in some other place it takes place in the form of class struggle and this class fight and caste fight will gradually merge and combine and that is the only way out for the entire Harijans and the poorer sections of the people to get rid of this situation. That is why we ask that serious thought must be given. If you really want to stop these atrocities on the Harijans, Harijans must be given all type of protection and all type of encouragement so that they are organised and they can defend themselves and get their rights fulfilled.

SHRI BHERAVADAN K. GADHAVI (Banaskantha): It is indeed my privilege to participate in this discussion I quite agree with Prof Dandavate that this is not a question which is merely pertaining to one political party or the other. This is a question, this is a disease which is eating into the very vitals of our country since long like a canker. When we look back to the history, the origin of this disease may be a

fact of economic disparity, but subsequently it has culminated into a compartment of communalism and ultimately into the segregation of this entire class from the caste Hindus.

We are quite aware that the great philosophers and leaders like Mahatma Gandhi of our country always espoused the cause of this class, the weaker section, particularly and they all wanted that there should be a complete inter-mingling of this society with the caste-Hindus. The disparity either in the economic sphere or in the social sphere should be eradicated once and for all. That was the reason why when the question came, the Britishers thought it best to give the Harijans a separate electorate. Everybody, leaders, and even the Harijan leaders with a sharp view tried to support it. But, Gandhiji considered the harijans as the flesh of our flesh and blood of our society. He did not want to bracket them separately. He therefore went on a fast, ultimately, there was the Poona Pact. That was not to be forgotten by all of us. That was the creed of the Congress. Gandhiji was the soul of the Congress. To-day if anybody either in a subtle way or in a rhetoric way reads in between the lines, or if anybody says that the Congress is not having sympathy for this weaker section, then, I would certainly, with all humility at my command, say that it is totally wrong. It has been the creed of the Congress—not after Independence but ever since the inception of the Congress. The weaker section was always viewed with a feeling of love and a feeling of brotherhood, a feeling of fraternity and therefore, what we say to-day, everybody in this House and the entire nation, is that we consider Mahatma Gandhi as the Father of the Nation.

Sir, Mahatma Gandhi was a convert harijan by choice. He converted himself into a harijan by choice.

[Sh. Bheravadan K. Gadhavi]

In Ahmedabad—I come from Gujarat and so I know that—when the first ashram was established, a harijan boy went to that ashram and Gandhiji though supported by so many affluent people and the mill-owners of Ahmedabad invited the wrath of the caste-Hindus and other people who were helping the Ashram and everything. They told him that they would stop giving the help. But it did not deter him from embracing Harijans.

Gandhiji was the Father of the Nation. Therefore, if at all we have the legacy of that great man, our saviour and the emancipator of this country, at least for this cause, I think there cannot be any two opinions that everybody should share the concern. I am very happy to see that this Government has promised its own time and has given a time of 3/1-2 hours for discussion of this Resolution which has been moved by the Opposition Members. That shows that Government, on their part, are equally concerned with the facts. While we are talking about this—talking about the laudable ideas and serious thinking about the remedial measures to be brought about, there cannot be perpetration of crime against the harijans. We should diagnose the cause. Naturally, everybody admits that there have been economic disparities. These people carry this stigma with them not only after Independence but it has been there for many centuries. Unless there is a complete rising up of the voice of the entire nation, the problem cannot be tackled in a way everybody would want to tackle. I know Shri Samar Mukherjee just now told that they are our voters. Admittedly because they have got faith in us and they know that we do not have vampires' love for them but we have the real love for them. I do not want to give a political view of a party in this discussion.

It is time that people do not shed crocodile tears and do not have

vampires felling of love. Ultimately, when the rulers went, the harijans looked forward to us because they knew that we were inheritors of the legacy of Gandhiji and we have got all love, affection and dedication for them and we would lay down our lives, fighting for that cause. Why should you raise your eyebrows when Shrimati Indira Gandhi goes to Belchi? They told us about individual and sporadic incidents. Now, let me quote some figures. Today is last day of April, 1982. 1/3 of the year is over. I don't think we should be self complacent but there are certain figures which we should look at. These figures are as follows :

| | | |
|------|-----------------|--------|
| 1978 | Murder | 443 |
| | Grievously hurt | 1535 |
| | Rape | 517 |
| | Arson | 1194 |
| | Other offences | 11,123 |

Look at the figure in 1982 till April, 1/3 of the year is over.

| | | |
|------|-----------------|------|
| 1982 | Murder | 55 |
| | Grievously hurt | 123 |
| | Rape | 71 |
| | Arson | 92 |
| | Other offences | 1104 |

Look at the ratio. I don't say that I am satisfied ; but I only wish to point out that there has been some improvement made in this regard. I am telling my friends that the crime rate is somewhat on the decline. Such types of offences are a stigma on the forehead of our nation. There is no doubt about it at all. Nobody can deny this. I only want to bring out the point that these offences are on the decline. I am not given to advocating Government cause or defending the Government ; but I am a part of the party and I do share the triumph and defeat of Government as is done by any Minister. Let us now see the figures regarding the highlighted offences that took place in the country :

Belchi. Crime was committed on 27-5-77. The judgment was delivered on 19-5-80, that is after 4 months when we came to power. 2 persons were sentenced to death. 15 life imprisonments were there.

Then, Pipra. Offence was committed after this Government took over on 25th February, 1980. We denounced the offence. But prompt action was taken. Judgement was given on 5th August. 1981, 58 people were sentenced to life imprisonment.

In Kalia, the offence was committed on 9-12-78. Judgment was given on 7-10-80. 3 were sentenced to life imprisonment and 8 sentenced to 2 year rigorous imprisonment.

Take Bishrampur : Offence was committed on 25-3-78. Judgment was delivered on 11-4-81. 27 were sentenced to life imprisonment.

Kafalta : Offence was committed on 9-5-80. Judgment was given on 15-4-81 within a year. It is one matter whether persons are acquitted or convicted. I don't sit over the judgment and say whether it is right or wrong. But let me inform you that the Government has not remained silent. They have gone on appeal and the appeal is still before the High Court and the Supreme Court. The appeal is pending. Again in Jetpur, in Gujarat, the crime was committed on 26th December 1980. The judgement was given on 31st August 1981 and 3 persons were sentenced to life imprisonment. So, Sir, what I submit is that I narrated about 6 incidents, which are very major ones that took place in this country. The prompt action was taken during Shrimati Gandhi's rule.

(Interruptions)

श्री राजनाथ सोनकर शास्त्री (सैदपुर) :
उपाध्यक्ष महोदय, मैं एक सुझाव दूंगा।
यह एक बहुत ही संजीदा और गम्भीर

मामला है इसलिए माननीय गृह मंत्री जी इस पक्ष और उस पक्ष से कहें कि पार्टी लाइन्स पर न जा करके, माननीय सदस्य अपने सुझाव यहां पर प्रस्तुत करें। जनता पार्टी ने क्या किया और इस गवर्नमेंट ने क्या किया—यह सब यहां पर बताने की जरूरत नहीं है। अगर उधर से एक बात कही जायेगी तो उधर से उसका जवाब होगा इसलिए ऐसा करना उचित नहीं होगा। (ब्यवधान)

MR. DEPUTY-SPEAKER : I have made a request and I have also asked the Hon. Members to follow the example of Professor Madhu Dandavate.

श्री राजनाथ सोनकर शास्त्री : उपाध्यक्ष महोदय, ज्ञानी जैल सिंह जी, जब यहां पर हरिजनों का मसला आता है तो अच्छे ढंग से उसको लेते हैं। इसलिए मेरा अनुरोध है कि यह ढंग यहां पर न अपनाया जाए।

SHRI BHERAVADAN K. GADHAVI : It is not their fault. I really regret my inability to make them understand anything in this matter. But I do not want to talk on party lines. I am not at all talking on party lines. He did not understand me. What I was trying to emphasise is that we are conversant about these things. We do not like that any crime should be committed against the society at all. We equally share the concern of the Hon. Members. But what I want to say is that at least by speeding up the action and deciding the matter the criminals who committed the crimes could be brought to book. If you want to speak on political party line, I am equally capable of doing so. But I do not want to speak on partisan lines. Therefore, so far at Harijans are concerned, as everybody admitted as the mover of this Motion, Professor Madhu Dandavate also

[Shri Bheravadan K. Gadhavi]

admitted, economic disparity and economic inequality are the root cause for all these ills. It is the core of this ill.

I am also at the same time very happy to know that in the Sixth Five Year Plan, in the component plan of the Sixth Five Year Plan, all the allocations have been made for the weaker sections of the society. Today we find that in the villages there is a lot of improvement. We find in the villages that most of the farm labourers who are mainly the persons belonging to the Harijan and Adivasi communities have got house sites to live in. They have drinking water facilities now. Previously they did not have drinking water facilities. Today they have electricity in their huts and in their *BASTIS*. Today these facilities have increased. Therefore, while participating in this Resolution, I would urge upon the Government that this malady, this disease is like a cancer and therefore we cannot have a short-term remedy for this disease, to eradicate this kind of crime. When I went for the election campaign, what happened was that the opposition people started telling if Shrimati Indira Gandhi come to power she would give protection and other facilities to Harijans and Adivasis and people said that in that case they would vote for her party. If the persons sitting on the Opposite go and meet those people, they would also get the same reply. I do not accuse any of you here. But that was also the trend of the Opposition Parties to incite case Hindus.

In this context, it is very important that society takes a religious vow to decry these ghastly and inhuman crimes perpetrated against harijans and the weaker sections. Let us try to evolve a code of conduct for political parties. Let us try to see that everyone of us do not bring in politics in solving this problem. Because of political exigencies

some opposition people go and speak to our people inciting them, only to suit their political purposes. But let us at least accept in principle that for political reasons we do not exploit the issue of Harijans. Prof. Dandavate is quite right when he said that it is not only a moral but a constitutional obligation on the part of all of us to defend the weaker sections of society. I share and I agree with his views. What is needed today is that top priority should be given for implementation of the economic programmes so that these types of offences are minimised. Government should see that the perpetrators of such crimes should tremble in their feet and should not dare to commit the offence once again. With these words I conclude my speech.

14.25 hrs.

[SHRI CHINTAMANI PANIGRAHI *in the Chair*]

श्री रामविलास पासवान (हाजीपुर) :
सभापति महोदय, मैं अपने दोनों पक्षों के साथियों से एक बात कहने वाला हूँ। हम सब लोग इस सदन में कोई रजिस्ट्री कराकर नहीं आये हैं कि हमेशा जीत कर आयेगे। आज आप सदन में हैं, कल नहीं रहेंगे, लेकिन जो आप बोल रहे हैं, जो रिकार्ड पर जा रहा है, वह परमानेंट चीज है। इसलिये क्षणिक आवेश में आ कर ऐसा न बोलिये जो आपकी पोलिटीकल लाइफ पर एक प्रश्नवाचक चिन्ह छोड़ जाय।

हमारे शैलानी जी जब इधर के पक्ष में थे, हमारी पार्टी से जीत कर आये थे तो रोज श्रीमती इन्दिरा गांधी पर बुलडोजर चलाते थे। मैंने कभी भी श्रीमती इन्दिरा गांधी के सम्बन्ध में कोई खराब शब्द इस्तेमाल नहीं किया और न करता हूँ, लेकिन उस समय कोई दिन ऐसा नहीं जाता था

जब कि वह कुछ न कुछ न कहते हों। हम लोग रोज नहीं कहते थे, लेकिन वह डेली कहते थे। लेकिन आज सडनली उस पक्ष में चले गये हैं तो मालूम पड़ रहा है कि हम लोग बहुत दुश्मन हो गये हैं और वे बहुत दोस्त हो गये हैं। इसलिए मैं एक बात कहना चाहूँगा

श्री आर० एन० राकेश (चैल) : वहां रह कर भी मैंने उस सरकार को कण्डेम किया है।

श्री रामविलास पासवान : हम लोगों ने हमेशा इस सवाल को ईमानदारी से उठाने का प्रयास किया है, क्योंकि यह देश पर कोढ़ है, घब्बा है। आप की पार्टी आज सत्ता में है, क्या आप नहीं जानते चौधरी हीरा लाल परमार वहां बैठे हुए हैं उनके घर को जलाया गया। सामने कुंवर राम जी बैठे हुए हैं—एम० पी० होते हुए भी, एक साधारण सिपाही उनको कहता है कि तुम्हारी आंख निकाल लेंगे और उसके बाद जाति के आधार पर सब मामला रफा-दफा हो जाता है, डिस्कशन तक नहीं होता है।

ज्ञानी जी जिस समुदाय से आये हैं, मैं कहता हूँ आज ज्ञानी जी को पूरी पावर्स दे दी जाएं तो वह समाज के टोटल स्ट्रक्चर को चेन्ज कर देंगे, लेकिन दिक्कत यह है कि उनकी बात चलने वाली नहीं है। आज ही रिपोर्ट पेश हुई है, क्या-क्या गुल खिला आपको मालूम है। ज्ञानी जी, आप तो मेरे अच्छे मित्र हैं, मैं आप के यहां गया हूँ, खण्डवा में घर्म पर सेमिनार करके आया हूँ। ये सब बातें छोड़ दीजिये कि कौन पार्टी "कास्टिस्ट" है। क्या आप ने कभी अपनी कैबिनेट में गिनती की है? 50 परसेन्ट से ज्यादा लोग एक जाति के हैं।

श्री राम प्यारे पनिका (रावट्सगंज) : जो पार्टी जाति पर आधारित है वह समाज को आगे नहीं बढ़ने देगी। क्या कोई कह सकता है कि आर० एस० एस० और लोक दल जाति पर आधारित नहीं हैं?

श्री रामविलास पासवान : जिस सरकार में 50 प्रतिशत से अधिक एक जाति के आदमी हों और वह जाति जिस ने हमको अछूत बनाया, उस सरकार से यह कल्पना करना कि वह हमारा उद्धार करेगी, यह एक दिवास्वप्न है।

शर्म नहीं आती बोलने में।

श्री राम प्यारे पनिका : सभापति जी, मुझे अफसोस है कि माननीय सदस्य ऐसी बात कर रहे हैं, जब समाज का आधार ही जाति है, तो फिर कैसे यह कहा जा सकता है।... (व्यवधान)... एक ही जाति के वहां लोग ज्यादा हैं, यह कहना कहां तक उचित है। मेम्बर बनने के लिए भी ये लोग जाति का सहारा लेते हैं और लोक दल के सदस्य यहां पर हरिजनों की बात करते हैं, तो अफसोस होता है। (व्यवधान)

श्री राम विलास पासवान : इसलिए मैं अपने साथियों से आग्रह करूँगा और उधर भी परमार जी हैं, कवर राम जी हैं, चौधरी साहब हैं, जेनुल बशर साहब हैं, रेड्डी साहब और भगत साहब हैं, इन लोगों की भावनाओं को भी आप समझिये।... (व्यवधान) जो हमारा समर्थन कर रहे हैं, वे सब लोग अच्छे हैं। मैं आप से यह भी कहना चाहता हूँ कि मैंने कल बड़े दुःख भरे शब्दों में कहा था जब बागड़ी जी ने एक मामला उठाया था। बागड़ी जी हमारे विरोधी पक्ष के सदस्य हैं, आप की पार्टी के सदस्य नहीं हैं। अमृतसर में जो घटना

[श्री राम विलास पासवान]

घटी थी, उसको एक कलर दिया गया गो-हत्या का और उसके विरोध में जब यहां पर बात कही गई, तो मैं एक अकेला आदमी था जिसने पहले आबजेक्शन किया था और मैंने यह कहा था कि एक ही दिन दो जानवरों का सिर काट दिया और उसी दिन छः आदमियों का सिर काट दिया, तो सदन के सामने इस को इम्पोर्टेन्स नहीं दी गई। दो जानवरों का सिर और छः आदमियों का सिर काटा गया, तो मैंने उस दिन मांग की थी कि इस पर इमीजिएटली डिस्कशन होना चाहिए। जो बिहार की रिसेन्ट घटना है, शायद हमारे साथियों को मालूम नहीं है, वहां की घटना के सम्बन्ध में। मैं उन को बतलाना चाहूंगा। यह घटना घटी गया जिले में। हमारे कंवर राम जी की कांस्टीटुयेन्सी के पास लेकिन राम स्वरूप रामजी की कांस्टीटुयेन्सी की यह घटना है। आप को इस में कोई शक हो तो जब वे हाऊस में आवें, तो उनसे कन्फर्म करवा लीजिए। मैं गृह मंत्री जी से पूरे आग्रह के साथ यह कहना चाहूंगा कि वे इस की तह में जाने का काम करें कि किस का इस में हाथ है। उसी कांस्टीटुयेन्सी के एक मंत्री हैं। मैं इस में विश्वास नहीं करता लेकिन वे ऊंची जाति के हैं यह कहना पड़ता है और वे मंत्री वे मिनिस्टर हैं कि जब-जब, जहां-जहां वे मंत्री रहे हैं, तहां-तहां हत्याएं हुई हैं। अब उस जगह का डी० एम० कौन है। वहां का डिस्ट्रिक्ट मेजिस्ट्रेट * * है। बिहार में जो राज्य है, उस में जिस को देखो, वह पांडे है, भा है, तिवारी है, घोभा है, जिन को कुछ पता नहीं है लेकिन गद्दी संभाले हुए हैं। उन को तो जेल में बन्द रहना चाहिए लेकिन वे राजपाट कर

रहे हैं। वहां का डी० एम०** और बी० डी० श्री० भी उसी जाति का है, जिस का मंत्री है। वहां का जो दरोगा है, उसको एस० पी० ने कहा कि इसको हटा दो लेकिन मंत्री जी ने कहा कि वह रहेगा। जब-जब ऐसी घटना घटती है, तो उस में मरने वाले कौन होंगे। सब से ज्यादा दुःख की बात तो यह है कि एक 10 साल का लड़का था। 10-12 साल का वह लड़का होगा, जोकि नवीं क्लास में पढ़ता था और चिट्ठी लिखने का काम करता है, दरखास्तें लिखने का काम करता था। जब-जब किसी पर अत्याचार और जुल्म होते हैं, तो ऐसे ही लोगों पर होते हैं।

सभापति महोदय : आप ने कलक्टर का नाम लिया है। जब तक पहले लिख कर न दें, नाम नहीं लिया जा सकता।

श्री राम विलास पासवान : कलक्टर रहने दीजिए। ** मत रहने दीजिए, कलक्टर कर दीजिए, मुझे इस में कोई एतराज नहीं है। आप * * कर दीजिए। तो वह दरोगा रखा जाता है और उसके बाद उस लड़के को बरखा नहीं जाता है। महिनाघों को भी नहीं बरखा जाता है। इस से पहले वे कुरथा के विधायक थे और जब वे मंत्री बने, तो आरा गांव में तीन हरिजनों को उसी जाति के लोगों ने मारा। जितने भी अफसर हैं, वे उसी जाति के हैं। जब वे कुरथा के एम० एल० ए० थे और मंत्री थे, तो उस समय तीन हरिजनों के हाथ बांध दिये गये और बिजली से उन को मारा गया। हमारे बिहार के साथी जो हैं, वे जानते होंगे कि एक श्री जगदेव प्रसाद थे। वे एक अच्छे आदमी थे और मिनिस्टर भी रह चुके थे। वे जो मंत्री हैं, उन से जगदेव प्रसाद हार गये थे।

वह जब अपनी जायज मांग के लिए बी. डी. ओ. के पास गया तो उसको गोली से मरवा दिया गया। मैं इसमें कुछ जोड़ना नहीं चाहता, लेकिन जब तक ऐसे-ऐसे लोग शासन में रहेंगे, तब तक किसी का भला होने वाला नहीं है। पारसबीघा कहां है जहां 14 हरिजनों को गोलियों से उड़ाया गया, खिजर सराय भी उसी जिले में है जहां कुछ दिन पहले तीन हरिजनों, एक महिला और तीन साल के बच्चे को जना दिया गया। ये जब-जब मंत्री बनते हैं, तब-तब वहां इस तरह की घटनाएं होती हैं। इनको हटाने की सरकार में केपेसिटी नहीं है। मुख्य मंत्री नहीं हटा सकता। जब गृह मंत्री मुख्य मंत्री को नहीं हटा सकते हैं तो कोई किसी को नहीं हटा सकता।

दूसरी बात कल मेरे साथी शैड्यूल-कास्ट शैड्यूल-ट्राइव्स के मामले में कह रहे थे कि जो रिपोर्ट है, कमिश्नर की जो रिपोर्ट है 1976-77 की, उसमें पेज नं० 7 पर लिखा है—उच्च न्यायालय ने क्या कहा है, मद्रास में तमिलनाडु में 62 हरिजनों की हत्या के बारे में उच्च न्यायालय क्या कहता है। सन् 1968 की घटना के बारे में—

“हमारी राय में 25 दिसम्बर, 1968 की रात को हुई ददंनक घटना के लिए हमलावरों को दोषी ठहराना चाहिए, किन्तु खेद है कि साक्ष्य के आधार पर हम किसी को अपराधी करार देकर हम उसे दण्ड देने की स्थिति में नहीं हैं। हमने अनाज से छिलका अलग करने का भरसक प्रयत्न किया है और साक्ष्य का मूल्यांकन करने सम्बन्धी सामान्य मानकों से विचलित हुए बिना कुछ अपराधियों के दोष को सिद्ध करने का प्रयास किया है, लेकिन अभियोजन साक्ष्य में अन्त-निहित कमजोरियां हमें उन व्यक्तियों को सिद्ध दोष ठहराने से रोकती हैं, जो संभवतः निर्दोष हैं।”

62 आदमियों की हत्या होती है और उसमें उच्च न्यायालय कहता है कि साक्ष्य के अभाव में मैं क्या कर सकता हूं और सबको छोड़ा जा रहा है।

इसी तरीके से कफाल्टा में क्या हुआ, 18 हरिजनों को क्योंकि वे डोली में बैठ कर शादी में जा रहे थे, इस लिए गोली से उड़ा दिया गया और उस समय भी उच्च न्यायालय वही चीज कहता है और एक दिन की भी सजा नहीं होती है।

आप कहते हैं कि नीति बनी हुई है, नेता बहुत हैं, मैं हजारों बार इस बात को कह चुका हूं कि नीति भी बहुत है, नेता भी बहुत हैं, लेकिन नीयत की कमी है और जब तक नीयत साफ नहीं होगी, तब तक कोई काम नहीं हो सकता है। आज आप होम मिनिस्टर और स्टेट होम मिनिस्टर को फुल पावर दे दीजिए कि तुम समस्या का समाधान कर लो—सोशल क्रान्ति दो दिन में आ जायेगी। (व्यवधान) मैं ज्ञानी जी की बड़ाई कर रहा हूं, बड़ाई भी नहीं सुनना चाहते। मैं कहता हूं कि इनकी नीयत साफ है, लेकिन क्या आप इनको फुल पावर देने के लिए तैयार हैं—नहीं तैयार हो सकते। (व्यवधान) जिस दिन ज्ञानी जी काम करना शुरू कर देंगे, उस दिन ज्ञानी जी का भी वही हथ्र होगा जो पहाड़िया और मकवाना का हुआ—इस लिए इस बात में मत जाइए।

गृह मंत्री (श्री जल सिंह) : पासवान जी के जजबात जो हरिजनों के प्रति, बीकर-सेक्शन के प्रति हैं; मैं समझता हूं कि बहुत अच्छे हैं, लेकिन वे मेरी तारीफ कर रहे हैं या मुखालिफत कर रहे हैं? यहाँ गृहमंत्री पर नहीं बल्कि गृह-मंत्रालय के सम्बन्ध में जो महकमा है, उसके काम के बारे में विचारण

[श्री जैल सिंह]

है। इसलिए उस सम्बन्ध में आप बात कीजिए और बिल्कुल यकीन कीजिए कि मंत्रीमण्डल में जो मंत्री हैं, उनके पास जो-जो विभाग हैं, उनमें वे पूरे अधिकार इस्तेमाल करते हैं, इसके लिए उनको खुली छुट्टी है।

हमारे कोई अधिकार छीनता नहीं है—

श्री आर० एन० राकेश : कहने का मतलब यह है कि होम मिनिस्टर तो आप हैं लेकिन कुंजी नम्बर 1 के पास है।

श्री जैल सिंह : आप कहिये कि आपने क्यों नहीं किया मैं मान लूंगा। लेकिन आप कहते हैं कि होम मिनिस्टर को अधिकार होना चाहिये मिनिस्ट्रज को हटाने का यह तो डेमोक्रेसी में सम्भव नहीं है। डेमोक्रेसी में चीफ मिनिस्टर पार्टी को चुनना होता है और चीफ मिनिस्टर का काम होता है किमी को हटाना। फिर अधिकार भी देख कर इस्तेमाल किए जाते हैं, इनको इस्तेमाल करने में जरा दूरदेशी बरतनी पड़ती है। अधिकार हों भी तो कितने इस्तेमाल करने हैं कितने रिजर्व रखने हैं देखना पड़ता है। आप चिन्ता न करें, मैं देखूंगा।

श्री राम विलास पासवान : होम मिनिस्टर की परसनेलिटी भी काउंट करती है। मुझे आपकी नीयत पर शक नहीं है। लेकिन मुझे शक है कि आपको करने भी दिया जाएगा या नहीं।

मैं प्रीएम्बल से शुरू करूंगा। सविधान का प्रीएम्बल कहता है :

WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST DEMOCRATIC REPUBLIC and to secure to all its citizens :

JUSTICE, social, economic and political.

सोशल जस्टिस की बात यहां कही गई है। क्या हमारे साथी कह सकते हैं कि सोशल जस्टिस मिल पाया है? नहीं मिला है। यदि मिला होता तो आज शैड्यूल्ड कास्ट और वीकर सैक्शज के लोग क्यों धर्म परिवर्तन करते और क्यों कर रहे हैं। बहुत से साथी सहमत नहीं होंगे इससे कि इस काम के लिए विदेशों से पैसा आता है। बहुत से साथी कह सकते हैं कि इस कारण से वे धर्म परिवर्तन करते हैं। लेकिन कारण यह नहीं है। कारण है जुल्म और भ्रष्टाचार। हम मीनाक्षीपुरम, रामनाथपुरम, तिरुनेलवेली तथा दूसरी जगह गए थे। पन्द्रह दिन वहां रहे। बम्बई में आपको मुन कर आश्चर्य होगा एक बी० ए० पास लड़का हमारे पास आया और कहने लगा कि आप लोग कमेटी में आए हुए हैं, आप मुझे एक चाय का प्याला लेकर पिला तो दो। वहां उनको चाय प्याले से पीने की इजाजत नहीं है। चाय को ठण्डा करके ऊपर से चाय उनके मुंह में उन्डेल दी जाती है। जब जाकर दुकानदार से पूछा कि चाय क्यों नहीं पिलाते तो कहने लगा कि अब तो पिलवा देंगे लेकिन शाम को हमारी दुकान जला दी जाएगी तो कौन जिम्मेदारी उसकी लेगा? यह सोशल कस्टम है। मले ही आप कह दें कि कमर में झाड़ू और गले में हाण्डा नहीं बांधा जाता है लेकिन घर तक में उनको रहने नहीं दिया जाता है। वे कहते हैं कि हम हिन्दू हैं लेकिन फिर भी उनको रहने नहीं दिया जाता है। मैं पूछना चाहता हूं कि वे हिन्दू हैं या आप हिन्दू हैं जिनको लात हजारों साल तक मारी गई है, फिर भी कहते हैं कि हम हिन्दू हैं। हिन्दू तुम नहीं हो। तुम तो सुविधा भोगी हो। घर में रह सकते हो। लेकिन उसको घर में रहने नहीं दिया जाता है। खालियर में तीन हरिजनों को महज इस बास्ते गोली मार दी गई कि वे मन्दिर में जल चढ़ाने के लिए

जा रहे थे। घर में नहीं रहने देंगे और घर से बाहर निकलने पर, मन्दिर जाने पर गोली मार देंगे। अब दूसरे धर्म में जाएंगे तो कहेंगे कि यह बिकाऊ माल है, इसको पैसा मिला है। शक होता है जब होम मिनिस्टर कहते हैं कि विदेशी पैसा आ रहा है। बिना सोचे समझे कह दिया जाता है। आज तो हरिजन मुसलमान बन रहा है लेकिन जब हरिजन बौद्ध बना या दूसरे धर्मों में गया तब कोई इस तरह की बात नहीं कही गई। आज हाय-तोबा मचाई जाती है जब वह मुसलमान बनता है।

श्री जैल सिंह : कनवर्शन के मामले में मैंने नहीं कहा, खालिस्तान की मूवमेंट के बारे में कहा है।

श्री राम विलास पासवान : आपके गृह विभाग में शैड्यूल्ड कास्ट्स और ट्राइब्स के लोगों की संख्या मैं बता देता हूँ। मेरे सवाल के जवाब में 1-9-1981 को बताया गया था कि आपके पास 134 फर्स्ट क्लास के लोग हैं जिनमें हैं शैड्यूल्ड कास्ट 7, आदिवासी 21 सिकेण्ड क्लास केटेगरी में टोटल संख्या 486, शैड्यूल्ड कास्ट 35, आदिवासी 21 थर्ड क्लास केटेगरी, टोटल 697, शैड्यूल्ड कास्ट 75, शैड्यूल्ड ट्राइब्स 71 मतलब यह कि तृतीय श्रेणी में भी पूरे नहीं हैं।

पुलिस फोर्स के बारे में इन्होंने कहीं 50 परसेंट की बात तो। इतने को तो छोड़ दीजिये, जो बी० एस० एफ०, सी० आर० पी०, इण्डो तिब्बतन पुलिस और असम राइफल्स हैं, मेरे प्रश्न के जवाब में आपने कहा है कि इनमें शैड्यूल्ड कास्ट्स का कोटा पूरा नहीं हुआ है सिपाही रैंक में। तो जो 10, 15 परसेंट कोटा नहीं दे सकते, तब आप 50 परसेंट की बात क्यों करते हो? और यही कारण है कि लोगों की गुस्ता

आता है। हमारा जो संवैधानिक अधिकार है वह तो दे नहीं पा रहे हो, और ऊपर से कहते हो कि 50, 75 परसेंट क्यों न दें। तो दूसरा आदमी सोचता है कि सारा का सारा तो शैड्यूल्ड कास्ट्स को जा रहा है। जब कि हकीकत यह है कि हमारा ही कोटा आप नहीं दे पा रहे हो।

मेरे प्रश्न का, अतारांकित प्रश्न का जवाब है, प्र० सं० 661, 1-3-1982, का जिसमें कहा गया कि पटना हाई कोर्ट में चौथी श्रेणी के कर्मचारी—चपरासी और जमादारों की कुल संख्या 205 में से शैड्यूल्ड कास्ट्स और ट्राइब्स का एक भी आदमी नहीं है। इसी तरह से पानी पिलाने वालों में शैड्यूल्ड कास्ट और ट्राइब्स का एक भी नहीं। हां, पाखाना साफ करने वाले 20 में से 20 हैं। बैंक के बारे में पूछा कि चौथी श्रेणी में कितने हैं तो एक भी बैंक नहीं है जिसमें उनकी संख्या पूरी हो। आप चाहते हैं कि हम लोग सदा दो नम्बर के नागरिक बन कर यहां रहें? आज हमारे पास में भी शक्ति होती तो हम भी यू० एन० ओ० तक जाते और अपना मामला उठाते। लेकिन आप हमारी लाचारी से हमको ऐसा वकरा बनाना चाहते हो जिसके हाथ पैर बंधे हों और तलवार से गर्दन काटी जाय। लेकिन आप एक बात समझ लें कि देश जग चुका है और जो शोषित, पीड़ित, दलित तबके के लोग हैं वह भी जाग चुके हैं। आपकी बगल में इंडिया गेट में आज भी वहां एटी रिजर्वेशन आभरण अनशन चल रहा है कि रिजर्वेशन को खत्म करो। तो नीयत जब साफ नहीं होती, यही होता है। इसलिये आप समय को पहचानो और गृह मंत्री जी सरकार से कहिये और आज जो कुछ पूर्वांचल में हो रहा है, मैं वही ही कर आया हूँ, आज आदिवासी लोग

[श्री विलास पासवान]

क्यों बागी हो रहे हैं? क्यों उनके बीच में फोरेन मिशनरीज घुस रहे हैं? जब पेट में भ्रम लगती है तो धर्म की पूजा नहीं होती है। हमारे मन को मारा जायेगा गुलाम बनाने के लिये इसको हम बर्दाश्त नहीं करेंगे। हमारी देश पर अब भी आस्था है, जो बड़े-बड़े राजे : महाराजे थे उन्होंने देश का हित नहीं किया, गद्दी के लाभ में उन्होंने सब कुछ किया। इसलिये मैं चाहूँगा देश में एकता कायम रहे। मैं इस मंच से यह मांग नहीं करता हूँ कि हमारे लिये अलग देश कायम कर दे, हालांकि ऐसे भी पर्व निकलने लगे हैं। इसलिये मैं प्रधान मंत्री और गृह मंत्री जी से कहूँगा कि अब बहुत हो चुका है, बहुत रोना रोया, रोज हत्याएँ होती हैं, रोज आप आश्वासन दोगे और दूसरे ही दिन हत्याएँ होने लगती हैं चाहे पिपरी कफालटा, पारस-बीघा, गया, साठपुर आदि कहीं भी हो इनसे स्पष्ट होता है कि एक लड़ी की ऋढ़ी है, इसलिए हम को आप न जलाओ। हम तो सब से नीचे के पाये हैं जब वह दूटेगा तो ऊपर में बैठे हुए लोग अपनी खरियत मनायें। हम तो डूबे हैं सनम, तुमको भी ले डूबेंगे।

श्री कुंवर राम (नवादा) : सभापति महोदय, हरिजनों पर अत्याचार के सम्बन्ध में, जो एक राष्ट्रीय समस्या बन गई है, विचार विमर्श करने के लिए प्रो० दण्डवते जो प्रस्ताव लाये हैं, मैं उसका समर्थन करता हूँ—मैं ही नहीं, मैं समझता हूँ कि पूरा देश भी उसका समर्थन करेगा। अपने अनुभवों के आधार पर मैं भी कुछ शब्द इस सन्दर्भ में कहना चाहता हूँ। मैं सरकार का ध्यान इस ओर आकृष्ट करना चाहता हूँ कि आखिर क्या वजह है कि आजादी के बाद हरिजनों पर एट्रोसिटीज, अत्याचार, बढ़ते जा रहे हैं। जब तक आजादी नहीं मिली थी, तब तक हरिजनों पर अत्याचार होने की बात नगण्य थी। हमें इस बात का ज्ञान

है, क्योंकि आखिर हमारे बाप-दादा भी थे। अगर आजादी से पहले भी ऐसी घटनाएँ हुई होतीं, तो उनकी चर्चा भी जरूर होती। आजादी पाने के बाद यह सिलसिला शुरू हुआ, इस बात पर हमें ध्यान देना होगा।

प्रोफेसर साहब ने कुछ ऐसे विचार रखे हैं, जिन्हें मैं दिल से मानता हूँ। लेकिन उन के भाषण को गौर से सुनते हुए मैं खोज रहा था कि विद्वान सदस्य द्वारा इस समस्या का कोई समाधान रखा जाएगा। वर्ष में दो-चार बार हरिजनों के-बारे में इस सदन में चर्चा होती है। सदन का समय बर्बाद होता है। जब मैंने एजेंडा पर इस विषय को देखा, तो मेरी इच्छा हुई कि इस सदन में जो हरिजन सदस्य हैं, उन्हें इस पर नहीं बोलना चाहिए, वे अब इसपर बोलना बन्द कर दें। अगर इसपर बोलना है, तो हमारे ब्राह्मण, राजपूत, कायस्थ भाई और फावंडं क्लास के लोग आगे आएँ और इस समस्या पर अपने विचार प्रकट करें। लेकिन मैं देख रहा हूँ कि ऐसे लोग बहुत कम हैं। अगर यहां पर कुछ लोग बैठे हैं, तो वे हैं, जिनका समाजवाद के नक्शे में चित्र है, जिनकी मनोभावना और मानसिक प्रवृत्ति उससे जुड़ी हुई है, जैसे कि प्रोफेसर साहब हैं। प्रोफेसर साहब के हृदय में यह दर्द है, लेकिन हम चाहते थे कि ऐसा विद्वान आदमी इस समस्या का कोई हल ढूँढ़ निकाले। हम तो उतने विद्वान नहीं हैं।

जैसा कि हमारे साथी ने कहा है, क्या हरिजनों पर लगातार इस तरह का जुल्म और अत्याचार होता रहेगा, क्या पिपरा, बेलछी और मखदूमपुर जैसे कांड बराबर होते रहेंगे। आखिर इन्हें कैसे चँक किया जाए, इस पर विचार करने की जरूरत है। इस बारे में क्या परिवर्तन लाया जाए, यह सोचने की आवश्यकता है। कल जब हमारे प्रधान मंत्री अमृतसर, पंजाब की घटनाओं

के बारे में एक प्रस्ताव लाए, तो इस सदन के सभी राजनीतिक पार्टियों के बड़े नेताओं ने एक सूत्र में बंध कर, एक मत से, वह प्रस्ताव पास किया। क्या 35 बरस के इतिहास में राजनीतिक पार्टियों के नेताओं ने एक साथ बैठ कर कोई ऐसा बयान दिया है कि हरिजनों पर जुल्म न हों? हाउस में भले ही विवाद हुआ हो, विचार-विमर्श हुआ हो, लेकिन अभी तक मैं नहीं पा सका हूँ। हो सकता है कि हमारी नजर से वह छूट गया हो, लेकिन मैं उसे नहीं पा सका हूँ।

अभी जब राष्ट्रीय समस्या पंजाब में, अमृतसर में उठ खड़ी हुई है तो उस पर एक प्रस्ताव यहां आया और उस पर सारा सदन एक सूत्र में बंध गया और उन्होंने कहा कि मैं इस प्रस्ताव का स्वागत करता हूँ, लेकिन हरिजनों पर जब जुल्म होता है तो क्या उन जुल्म करने वाले सामन्तशाही लोगों के खिलाफ आप ऐसा प्रस्ताव लाये हैं? कभी नहीं लाये हैं। वर्ष में एक-दो बार चर्चा अवश्य कर लेते हैं

(व्यवधान)

एन्टी रिजर्वेशन के मामले में आप लाये हैं, यह सही है, मैं मानता हूँ लेकिन जो हरिजनों पर अत्याचार और जुल्म होते हैं इस पर आप कभी नहीं लाये। एक होकर सभी राजनीतिक पार्टी के नेता सामाजिक या धार्मिक या किसी भी प्रकार की संस्था हो, अभी तक यहां ऐसा प्रस्ताव नहीं लाये हैं।

जब ये कुछ मुसलमान बने हैं तो थोड़ी-सी जागृति हिन्दुओं में आई है कि अब हमारा घर खतरे में पड़ने वाला है। उनकी कुछ चिन्ता बढ़ी है। बार-बार जितने जुल्म

अब होंगे, उतने ही ज्यादा प्रस्ताव इस हाउस में आने लगेंगे। अब उनको फिक्र भी हो गई है। हमें अब इनके कारणों की तरफ जाना पड़ेगा। हमने एक छोटा-सा सुझाव दिया कि अगर इस तरह से दिल साफ कर के बात करें तो मैं समझता हूँ कि कुछ हद तक समस्या कम होगी।

हमने गवर्नमेंट के आंकड़े इस मामले में 1974 से 1982 तक के देखे हैं कि टोटल एट्रोसिटीज कितनी हुई हैं। यह मेरे पास स्टेटवाइज है, मैं यहां सिर्फ बिहार के फिगरस रखता हूँ :—

बिहार में एट्रोसिटीज इस प्रकार हुईं—
1974 में सिर्फ 258, 1975 में 263, 1976 में 621 जरा देखें कि किस प्रकार यह फिगर बढ़ रही है। मैं प्रो० दंडवते और श्री रामबिलास जी से निवेदन करूंगा कि इस पर ध्यान दें। 1977 में 681, 1978 में 1911, 1979 में 2152, 1980 में 1890 और 1981 में 1983। इस तरह से ये जुल्म बढ़ते गये हैं।

मैं यह नहीं कह रहा हूँ कि इससे कांग्रेस के रिजिमी में नहीं बढ़ी है, वह भी बढ़ती जा रही है। मेरा कहना यह है कि जुल्म भी बढ़ते जा रहे हैं और फिगरस भी बढ़ती जा रही हैं। जैसे जैसे जुल्म बढ़ रहे हैं, यह विद्वानों का देश है, देश के प्रति जिनकी श्रद्धा है, और वह जागरूक हैं, उनकी चिन्ता बढ़ती जा रही है। और वह रास्ता ढूँढ़ रहे हैं। रास्ता ढूँढ़ने के लिये आपको एक नेशनल लेवल पर प्लेटफॉर्म तैयार करना पड़ेगा। पोलिटिक्स से इसको अलग रखना पड़ेगा।

वोटों के लिये अगर हरिजनों को डिवाइड करके रखियेगा तो आजादी के बाद से लगातार हरिजनों पर जुल्म बढ़ते जा रहे हैं तो वह एक प्रमाणित कारण है।

[श्री कुंवर राम]

एक बात मैं जरूर कहना चाहूंगा, चाहे कुछ भी हो, गृह मंत्री जी से कि जितने भी कम्पोनेन्ट प्लान हैं, सब को बन्द करके अलमारी में रख दें। आप जितना विकास का काम बढ़ाते जा रहे हैं, उसी माप-दण्ड से आप उसको प्रोटेक्शन नहीं दे रहे हैं। आप लैंड सीलिंग से लैंड निकालते हैं और हरिजन को देते हैं लेकिन होता क्या है। मकदूमपुर का कांड बिल्कुल वही है। आपने उसको जमीन दी और उसकी फिर से बेदखली हो गई। आप उसका विकास करने के लिये, गरीबी दूर करने के लिये जितना प्रयास कर रहे हैं, उसको हम प्रशंसा करते हैं, लेकिन अगर उसी मापदण्ड, उसी स्प्रिट से उसको प्रोटेक्शन नहीं देंगे तो उसका मर्डर होगा और आपकी मंशा कभी पूरी नहीं होगी।

15 hrs.

मैं आपके माध्यम से सरकार का ध्यान इस ओर आकर्षित करना चाहता हूँ कि कुछ ऐसी समस्याएँ हैं जिन पर सरकार सोई रहती है। उदाहरण के लिए मेरे क्षेत्र में चरोल गांव है जहाँ लैण्ड डिसप्यूट चल रहा है। मैंने बार-बार कहा है, गृह मंत्री जी को पत्र भी लिखा है जिसका मुझे जवाब भी नहीं मिला, कि देश में जितनी भी हरिजन बस्तियाँ हैं, वहाँ पर किसी न किसी तरह का भी डिसप्यूट हो—एकोनामिकल, सोशल या रेलीजियस—उसके सम्बन्ध में आप अंकड़े और रिपोर्ट राज्य सरकारों से मंगाइये। जहाँ भी हरिजन और नान-हरिजन के बीच में किसी प्रकार के भी डिसप्यूट हों उनके सम्बन्ध में आप रिपोर्ट मंगा लें और फिर अफसरों को डायरेक्शन दें कि एक फिक्स्ड टाइम में उनका निपटारा कर दिया जाए। इस प्रकार से हरिजनों पर

होने वाली एट्रोसिटीज कम की जा सकती हैं। इस सम्बन्ध में मैंने बिहार गवर्नमेन्ट को भी लिखा है। आज हरिजनों पर एट्रोसिटीज होने का सबसे बड़ा कारण इन डिसप्यूट्स का होना है। जब तक आपके आफिसर उन जगहों पर जाकर उन डिसप्यूट्स के सम्बन्ध में इमीजिएट ऐक्शन नहीं लेंगे तब तक वह भगड़े दूर नहीं हो सकते हैं।

मैं प्रोफेसर साहब को यहाँ पर यह प्रस्ताव लाने के लिए धन्यवाद देता हूँ। आज हरिजनों के मन में यह ख्याल है कि सरकार उनकी मदद कर रही है, सरकार की मंशा यही है कि उनको मदद दी जाए लेकिन जो भी सुविधायें सरकार उनको पहुँचाना चाहती है वह उन तक पहुँचनी भी चाहिए।

सभापति महोदय : अब समाप्त कीजिए।

श्री कुंवर राम : मैं समाप्त कर रहा हूँ।

राम बिलास जी ने यहाँ पर मकदूमपुर के बारे में कहा है और एक मंत्री के बारे में भी कहा है लेकिन इतनी बात जरूर है कि गया, नवादा और औरंगाबाद—इन तीन जिलों में हरिजनों का जमाव ज्यादा है। मैं गृह मंत्री जी से निवेदन करूंगा कि वे स्टेट गवर्नमेन्ट्स को इसट्रबलन्स भेजें कि इस प्रकार के एरियाज में डी एम हरिजन रखा जाए, एस पी हरिजन रखा जाए और जहाँ तक सम्भव हो ज्यादा से ज्यादा अफसर हरिजन रखे जायें। पिपरा में जो काण्ड हुआ वहाँ हरिजन पुलिस अफसर को बदल दिया गया। नवादा और गया में भी डी एम हरिजन था, उसका ट्रांसफर कर दिया गया था। और जैसे ही उनके ट्रांसफर हुए वहाँ पर काण्ड की शुरुआत हो गई है।

सभापति महोदय : श्री उत्तम राठीर।

श्री उत्तम राठौर (हिंगोली) : सभापति महोदय, आज दण्डवते जी ने और सूरजमान जी ने बड़ा ही मधुर और बड़ा ही अच्छा डिस्कशन यहां पर उठाया है। 1947 में देश के विभाजन के बाद जो हालात पैदा हुए उसके ऊपर रामानन्द सागर ने एक किताब लिखी है जिसका नाम है "और इन्सान मर गया" मैं ने सोचा 1947 में जो इन्सान मर गया उसके बाद जो नस्लें पैदा होंगी वह इन्सान-नियत से इस देश में गुजर-बसर कर सकेंगी और दूसरों को भी गुजर-बसर करने देंगी। लेकिन दुःख की बात है कि उसके बाद भी देश के हालात ठीक नहीं हुए। आजादी की लड़ाई के दौरान हम ने यह कहा था कि देश में रहने वाले ऐसे हर बादमी को हम न सिर्फ वोट देंगे बल्कि उसको आगे बढ़ाते हुए समाज के साथ आगे लाने की कोशिश करेंगे। लेकिन अफसोस यह है कि आज जो क्वान्तीन बने है उसमें हम देखते हैं कि समाज में जिन के पास पैसा है और जिनके पास पैसा नहीं है—इन दोनों में बहुत बड़ी दूरी फैलती जा रही है।

हरिजनों के बारे में यहां बहुत सारे वाक्यात बयान किये गये। लेकिन मैं आपकी तबज्जह उन गरीब आदिवासियों की तरफ ले जाना चाहता हूँ जिनमें एक्स-क्रिमिनल्ज हैं, न्यूमेडिक ट्राइब्स हैं, जो दूर जंगलों में रहते हैं, जो न सिर्फ सीधे-सादे हैं बल्कि बेजुबान भी हैं। अगर कोई उनमें से आता है तो बहुत कम मुंह खोलता है। उन लोगों को न सिर्फ कत्ल किया जाता है, बल्कि उनकी औरतों की असमत लूटी जाती है। मैं हाल ही का एक किस्सा आपको सुनाना चाहता हूँ—गाजियाबाद के पास चोलस गांव में एक बनजारा औरत को नंगा करके 4 पुलिसमैनों और एन्टी सोशल एलीमेन्ट्स ने रेप किया। सिर्फ एक अखबार था,

जिसका नाम 'आज' है, जिसने इस खबर को शायद किया। उस जाति को जिसको हम बनजारा कहते हैं, खाना-बदोश कहते हैं, जो कानकरेंट लिस्ट में है, उसके लिये मुझे अफसोस है सैन्ट्रल गवर्नमेंट ने आज तक कोई बयान नहीं दिया। यू० पी० गवर्नमेंट भी खामोश है और सैन्ट्रल गवर्नमेन्ट भी खामोश है। 13 दिन के बाद वहां एस० पी० पहुँचा। गांव वालों ने उस औरत को बचाया तो पुलिस की तरफ से फाईरिंग हुई, गांव वालों की तरफ से भी फाईरिंग हुई। आप इस तरह की घटना से अन्दाजा लगान सकते हैं कि किस तरह के मामले होते हैं।

चेयरमैन साहब, इन गरीब लोगों की हिफाजत के लिये कुछ किया जाना चाहिये, हमें उन को प्रोटेक्शन देनी पड़ेगी और इस का सबसे बेहतर तरीका यह है कि इन लोगों को आप गवर्नमेंट सर्विस में लीजिये। इन लोगों के लिये सर्विस में जो रिजर्वेशन होता है उस में इन की भरती नहीं की जाती, आप हर तरह से इन के कोटे को पूरा कीजिये।

कुछ दिन पहले हमारे मंत्री महोदय ने कहा था कि हम माइनारिटीज और वीकर सैक्शन्स के लिये अलग दस्ता बना रहे हैं। हम जानना चाहते हैं कि वह दस्ता अभी तक बना या नहीं बना? यदि नहीं बना, तो क्यों नहीं बना और यदि बना है तो उस में इन लोगों में से कितने लोगों को लिया गया है?

सभापति महोदय, आज इस सवाल पर पूरा सदन विलचस्पी ले रहा है, यह बहुत अच्छी बात है। आप को याद होगा आजादी से पहले इस देश में हिन्दू-मुस्लिम एकता के लिये अनेक लोगों ने आत्म-बलिदान

[श्री उत्तम राठौर]

दिया। श्री गणेश शंकर विद्यार्थी ने आत्म-बलिदान दिया, महात्मा जी ने आत्म-बलिदान दिया, लेकिन जो हमारे आदिवासी हैं, पिछड़ी जातियां हैं, जिन के साथ अत्याचार होता है, उन की रक्षा के लिये आज तक किसी ने आत्म-बलिदान नहीं दिया। इस लिये मैं कहना चाहता हूं कि जो लोग समानता में विश्वास रखते हैं, जो इन जातियों को ऊंचा उठाने में यकीन रखते हैं, वह आगे आएं और इनके लिये कुछ कर के दिखलायें। आज सिर्फ भाषण देने से काम नहीं चलेगा। आज इन पिछड़ी जातियों का आप और हम सब पर से भरोसा उठता जा रहा है। वे भी यही समझने लगे हैं जैसे किसी शायर ने कहा है:—

इस देश के शायर बिकते हैं,
शायर की तकरीरें भी,
चांदी के खनकते सिक्कों पर
कुछ जहर मरी तहरीरें भी।
सीने का तमबुज बिकता है,
होटों की हलावट बिकती है,
इन्सान नहीं, इस मण्डी में,
ईमान को बिकते देखा है।
गीता को बिकते देखा है,
कुरान को बिकते देखा है।

अगर आप चाहते हैं कि ये पिछड़े लोग आप के साथ आएं तो आप को "बच्चन" के इन शब्दों को दोहराना पड़ेगा—

दलित आजा, पतित आजा
थकित आजा, व्यथित आजा
ले तृष्टि जग होंठ तेरे
लोचनों के नीर मेरे
प्यार जिन को मिल न पाया
आज उन को प्यार मेरा।

अगर आप ने यह नहीं किया तो आप देख रहे हैं—पूर्वान्चल के लोग देश से

अलग होने की बात कर रहे हैं, खालिस्तान की मांग हो रही है। ऐसे वक्त में इन पिछड़े हुए, गरीब और दबे हुए लोगों को साथ ले कर चलना होगा, उन को उठाना होगा, वरना वे चुप नहीं होंगे। इसी बात को अल्लामा इकबाल के एक शेर को कह कर मैं अपना भाषण समाप्त करूंगा। इकबाल साहब ने बहुत पहले फरमाया था:—

वतन की फिक्र कर नादां मुसीबत आने वाली है
तेरी बरबादियों के मस्बिरे हैं आसमानों में
न समझोगे तो मिट जाओगे ए हिन्दुस्तांवालो
तुम्हारी दास्तां तक भी न होगी दास्तांनों में।

इतना कह कर मैं अपनी बात समाप्त करता हूँ।

श्री सूरज भान (अम्बाला) : आदरणीय सभापति जी

सभापति महोदय : सवा तीन बजे मिनिस्टर साहब इन्टरवीन करेंगे।

श्री आर० एन० राकेश : अभी हमें भी बोलना है, इस को छः बजे बाद कन्टीन्यू कीजिए।

संसदीय कार्य तथा निर्माण और आवास मन्त्री (श्री भीष्म नारायण सिंह) : मुझे आपत्ति नहीं है लेकिन ऐसी परम्परा नहीं है कि नान-आफिशियल बिजनेस के टाइम को करटेल किया जाए। श्री समर मुखर्जी से इस बारे में बात हो गई है।

SHRI SAMAR MUKHERJEE : We agree that after Six, this discussion will continue and then the two bills will be taken up.

SHRI BHISHMA NARAIN SINGH : If you want I can mention the names of the two Bills.

MR. CHAIRMAN : Mr. Suraj Bhan, this discussion is continuing. You can speak after six. The Minister will now intervene.

SHRI INDRAJIT GUPTA : May we know which are the two Bills that will be taken up ?

SHRI BHISHMA NARAIN SINGH : One is the Assam State Legislature (Delegation of Powers) Bill, 1982 and the other is the one which had been taken up earlier—The Industrial Employment (Standing Orders) Amendment Bill.

That is the agreement that has been reached between us and the Hon. leaders of the Opposition.

MR. CHAIRMAN : Mr. Suraj Bhan, you will speak afterwards.

SHRI BHISHMA NARAIN SINGH : The Minister wants to intervene now.

PROF. MADHU DANDAVATE : Sir, Mr. Suraj Bhan is a signatory to the resolution and his name appears second. Let him continue after Six.

MR. CHAIRMAN : Now, the Minister of State will intervene. Shri Laskar.

PROF. MADHU DANDAVATE : I thought he would interfere !

MR. CHAIRMAN : Now, it is agreed that the discussion will continue after six. And then the two Bills be taken up. Is it all right ?

SOME HON. MEMBER : Okay.

MR. CHAIRMAN : Now, the Minister of State.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : Mr. Chairman, Sir, I

am in complete agreement with what Prof. Dandavate says that this is a national consensus that all of us, the entire nation, should be concerned with this problem. The atrocities and crimes on scheduled castes are a matter of deepest and gravest concern of the Government of India. As I have already said, these outrages against the weaker sections—the weakest of the weak in our society—are really to be viewed with a great concern by the entire nation. I think that before I say anything more on this, we should also analyse what for these are outrages are committed in greater numbers now-a-days. If we analyse this phenomenon, it is to be viewed with great concern by all of us and one would legitimately wonder why such outrages that are being perpetrated on these people are going up in the last few years in greater numbers ?

It is well known to all of us that in the past the upper castes and classes in the rural areas were free to dominate over and oppress these communities economically as well as socially.

There was no question of minimum wage or land ceiling in those days. I am talking about pre-independence days. The British Government did not interfere with the vested interests in lands due to their own selfish interests.

The members of these communities (which are now in the list of scheduled castes) accepted their lot over the centuries as there was no other way out. It was insidiously propagated to them that every person was born in a caste and each caste had an ordained place in society and in the economy and no one may alter them; there is no chance for changing these. That was the philosophy existing at that time. We are trying consciously and constantly to uplift the society. It is our aim and ambition as a party and as a Government to do this. Since independence and even

[Shri Nihar Ranjan Laskar]

prior to independence we have been marching towards this end. National leaders like Mahatma Gandhi, Jawaharlal Ne ru and Dr. Ambedkar in post-independence period, made tremendous efforts to uplift these people.

PROF. MADHU DANDAVATE : Through mistake at least you could have referred to Shri Jayaprakash Narayan.

SHRI NIHAR RANJAN LASKAR : You take our great national leaders; I am mentioning 3 of them. Their efforts are reflected in the very first collective act of free Indian people, namely, the Constitution, which we gave unto ourselves in which a number of important safeguards for the scheduled castes found pride of place. Apart from this a number of important developmental and welfare schemes were undertaken for them which gave them new hope and aroused new legitimate aspirations and expectations. These hopes, expectations and aspirations gathered tempo as the scheduled castes began to get benefits in an unprecedented magnitude from the developmental efforts of the last few decades.

Just to give an example: The S.C. who could contribute no more than 114 scholars in higher educational institutions at the inception of the post metric scholarship in the forties now account for more than 5 lakh scholars. This is by any account, a tremendous progress. If you want to uplift them, first of all, they have to be uplifted economically and socially. The coming up of this large section of educated young men has introduced a new dimension to the thinking of the 10 crore people of the scheduled castes as well as of the entire nation. At the same time we have the modesty to recognise that even with this, the scheduled castes have not yet got their due share. Their number at the university and college level is only about 7.5% of the total strength in these institutions

or approximately half of what it ought to be. There has been similar expansion of the share of the scheduled castes in the public services under Government and the public sector as the direct result of the Government's policies in education and public employment.

श्री आर० एन० राकेश : लोगों को जिन्दा ही मारा जा रहा है तो रिजर्वेशन किन के लिए होगा, उसका क्या महत्व रह जाएगा ? एट्रोसिटीज के बारे में बताइये ।

SHRI NIHAR RANJAN LASKAR : I am accepting this. Here too, they have not yet got their full share. Thus on the one hand we have been able to partly meet the legitimate aspirations of the Scheduled Castes and are moving towards fully meeting them and at the same time there is no ground for the non-Scheduled Castes to feel that the Scheduled Castes have got more than their due share. This is what I want to emphasise. Now, we have got the news which has been spreading all over the country—perhaps they are ill-informed—that everything has been taken away by the Scheduled Castes and Scheduled Tribes. I want to say emphatically that this is not correct.

Even among those who have not been able to enter the portals of higher education or even of lower levels of education and aspire for public employment, the policies after Independence have sown seeds of progress. An example is that of land distribution. Out of 18.49 lakh acres of ceiling surplus land distributed under Revised Ceiling Laws upto 1-4-82, 6.84 lakh acres have gone to the Scheduled Castes.

श्री राम विलास पासवान : आपकी रिपोर्ट के मुताबिक 52 लाख एकड़ जमीन सरपलस निकलनी चाहिये लेकिन निकली है केवल दस लाख एकड़ । आपकी रिपोर्ट में, इकोनोमिक सर्वे में यह है । बाकी लैंड कहाँ है ?

SHRI NIHAR RANJAN LASKAR : This is the figure of what we have distributed. Out of the land we have got, we are able to give this percentage of land to the Scheduled Castes. Our aim is that these people should be uplifted. Minimum wages for agricultural labourers to which category the majority of the Scheduled Castes belong, have been fixed. Mr. Samar Mukherjee and Prof. Madhu Danavate have pointed out that out of these agricultural labourers 66% mainly belong to Scheduled Castes and there are also bonded labourers. We accept this. But we have at least fixed the minimum wages for them and we are always in constant touch with the State Governments to implement this. Recently also, our Home Minister has sent letters to this effect.

SHRI SAMAR MUKHERJEE : That is why they have demanded that.

SHRI NIHAR RANJAN LASKAR : We are in constant touch with the State Governments to implement this sort of Act and try to help these people and save these people from the land owners. While those have benefited the masses of the Scheduled Castes, we know that much more requires to be done. These gains have also served the purpose of awakening and stirring their legitimate expectations and demands.

Thus we understand that the atrocities on the Scheduled Castes are not merely on account of their weak socio-economic conditions, but also the product of the benefits, however limited they might be, or development that they have been the recipients of so far and the legitimate aspirations and demands that they have stimulated. It is not difficult to understand that if the Scheduled Castes had continued to be as socio-economically weak as they were and they had not had

the benefit of post-Independence development and advancement, there might have been no question of any demands from them and, therefore, of counter-repression by some people who have not yet understood and adjusted to the changing situations. Whenever any down-trodden group, has shown the stirrings of advancement, history has shown that some other sections have tried to hold them down. But we have to see that these things are checked. We have to see to it that these people are paid the minimum wages. The Government of India have not only issued comprehensive guidelines to the State Governments for dealing effectively with atrocities or crimes against Scheduled Castes but are also in close touch with the State Governments to see that they are implemented fully.

15.25 hrs.

[MR. SPEAKER *in the Chair*]

WELCOME TO PRESIDENT OF TRINIDAD AND TOBAGO

MR. SPEAKER : Hon. Members I have to make an announcement.

On my own behalf and on behalf of the Hon. Members of the House, I have great pleasure in welcoming H. E. Dr. Wahid Ali, President of the Senate of Trinidad and Tobago who is on a visit to India as our honoured guest.

He arrived here this morning. He is now seated in the Special Box.

He will be in India for about nine days. We wish him a very happy and fruitful stay in our country. Through him we convey our greetings and best wishes to the Senate, the Government and the friendly people of Trinidad and Tobago.
